

roughly fifteen years ago. The Republic of Korea is also involved, on an increasing scale, in undertaking construction projects in West Asia. There are encouraging prospects, both for enhancing our bilateral economic relations and for working jointly in third countries, in a manner which is beneficial to these countries as well as to India and the Republic of Korea. I was gratified to note that the Republic of Korea appreciates India's contributions to international peace and cooperation, particularly in the context of the non-aligned movement and in our sub-continent. Our views on the peaceful reunification of Korea, through direct bilateral discussions without any outside interference, have been fully understood and appreciated by the Republic of Korea as well as by the Democratic People's Republic of Korea. Our position on this question has been viewed by both parties as helpful towards the eventual goal of peaceful reunification which is the wish of all the Korean peoples.

The Republic of Korea has a great desire to intensify the cultural links with India. As an example of this, I saw that there is a very active Hindi Language Department in the Foreign Languages University near Seoul, where nearly 140 Korean students are busy learning Hindi through modern audio-visual methods.

While in Seoul, I was received by the President Mr. Park Chung Hee, Prime Minister of the Republic of Korea, His Excellency Mr. Choi Kyu Hah and the Deputy Prime Minister, H. E. Mr. Duck Woo Nam and I had a round of talks with my counterpart, His Excellency Mr. Tong-Jin Park, the Foreign Minister.

In conclusion, I was impressed by the friendship, warmth and the esteem in which India is held in both these countries. The possibility of cooperation in a wide variety of fields exist, and I hope that we can play our part in this process.

15.38 hrs. ...

STATUTORY RESOLUTION RE. DIS-
APPROVAL OF DELHI POLICE OR-
DINANCE, 1978—contd.

and

DELHI POLICE BILL—contd.

MR. CHAIRMAN: Now the House will take up further discussion of the statutory resolution moved by Shri-mati Parvathi Krishnan on the 17th August, 1978, namely:

"This House disapproves of the Delhi Police Ordinance, 1978 (Ordinance No. 2 of 1978) promulgated by the President on the 1st July, 1978."

and also the following motion moved by shri S. D. Patil on the 17th August, 1978, namely:

"That the Bill to amend and consolidate the law relating to the regulation of the Police in the Union Territory of Delhi, be taken into consideration."

Already 45 minutes have been taken and 2 hours and 15 minutes remain. Shri Shambu Nath Chaturvedi has already taken six minutes; he may continue his speech and take five minutes more.

SHRI SHAMBHU NATH CHATURVEDI (Agra): On Friday last I was speaking about the diverse nature of the duties of the police and its preoccupation with the law and order duties, leaves very little time for investigation, detection and prevention of crime. If we have to judge the Police Bill that has come before us properly, we should consider it in the perspective of the nature and range of police duties, conditions and environment in which they have to work, what is the basic goal they have to achieve and whether this Bill is a step in the right direction or not. The duties of the police are manifold. In fact, no other arm of the Government has such wide-ranging functions as the police. Public peace and social tranquillity, which makes life livable,

[Shri Shambhu Nath Chaturvedi]

are greatly dependent on the operations of the police. Quite often, the police are involved in unpleasant duties and have to take strong action and they become the target of public criticism. The environment in which they have to work is one of distrust and suspicion. Part of it is attributable to historical reasons. The police was conceived by the British as an enforcement agency and not as a service organisation. Its emoluments are so meagre that it had virtually to live on the people. That unfortunate tradition has been largely responsible for its alienation from the public and its inability to win the trust and confidence of the people. Therefore, what is required is that the police has to increase its operational efficiency and also to improve its image before the public.

There are two system at present. As I said in my opening remarks, the present set up was governed by the 1861 Act which is completely outmoded and which was given to us by the British. The Commissioner's system has been successfully worked in Bombay State. This Bill is modeled on that Act. For efficient functioning, it is necessary that the police force has to be organised as a unified force with clear lines of command and control in which the D.M.'s position becomes palpably anomalous as a non-departmental outsider. This gives occasion to misunderstanding, tension and conflict at the district level. As a matter of fact, the current trend is also clearly towards substantial independence of the S.P. from the D. M. the police Department, by the very nature of its job, has tended to become more and more specialised, diversified and inward looking. The Commissioner, under the new system, is directly and exclusively responsible for the maintenance of law and order and exercises executive powers relating to law and order and allied matters which are normally entrusted to the D. M. The

judicial powers are exercised by the Metropolitan Magistrate. There is no confusion here about the centre and focus of authority. This arrangement is conducive to better discipline, and absence of any divorce between authority and responsibility facilitates quick decision and swift action and leaves little excuse for indecision, vacillation and delays. It also ensures better accountability and provides greater scope for exercise of initiative. The old system leads to unnecessary wastage of quality manpower. Where one high level officer could handle the work, it provided for two.

It is very necessary that if the police work is to improve there must be cooperation of the people. It cannot be one-sided. If the present distrust continues, with such wide-ranging duties and activities, the police cannot give its best and the quality of its service is bound to suffer.

As I said, Let us forget the historical background. The Commissioner system has worked well in Bombay. The Bombay police is the most popular and probably the most efficient in the country, and although this measure is a little half-hearted, I think it will tend to increase and improve the efficiency of the police and bring it nearer to the public. I therefore support this Bill.

I shall move my amendments at the proper time.

MR. CHAIRMAN: Shri Eudrado Faleiro.

SHRI KANWAR LAL GUPTA: I have to go and so may I request my friend to allow me to speak before him?

SHRI EDUARDO FALEIRO (Mormugao): I am at your service.

MR. CHAIRMAN: I cannot call you before I call an Opposition Member.

SHRI KANWAR LAL GUPTA: I have to go, and he agrees.

MR. CHAIRMAN: All right, you may speak.

SRI EDUARDO FALEIRO: After him I may be called.

बी सेंबर साल गुप्त (दिल्ली सदर): सभापति महोदय, मैं मंत्री महोदय को बधाई देना चाहता हूँ कि वे दिल्ली के लिए एक ऐसा विधेयक लाए जिस से हम यह प्राप्ता करते हैं कि शायद दिल्ली की का एण्ड आईर की स्थिति सुधरेगी। अभी तक जिस तरीके से दिल्ली में पुलिसिंग हो रही है, वह सिस्टम ड्राउट-डेटेड था, ड्राउटमोडेड था और अंग्रेजों के समय से चला आ रहा था। आप को सुन कर आश्चर्य होगा कि दिल्ली पुलिस एक्ट जो भी है, वह बहुत पुराना है और शायद सी साल पुराना है और इस से भी ज्यादा पुराना वह शायद है उस में एक क्लॉज यह है कि अगर कोई व्यक्ति काला सांप मार कर धाने में लाएगा, तो उस को एक आना मिलेगा। वह क्लॉज अभी भी है और इस तरह की बहुत सारी एक्सटेंसिव चीजें उस के अन्दर हैं। तो यह आप ने अच्छा किया कि जो ड्राउट-डेटेड और ड्राउटमोडेड तरीके का कानून था, उस को आप बदल रहे हैं।

खोसला कमीशन 1966 में बना था और उस खोसला कमीशन ने 1968 में अपनी रिपोर्ट दी लेकिन आज तक जो रिकमेंडेशन उस ने दी थी, उन पर काम नहीं हुआ। सब से बड़ी रिकमेंडेशन यह थी कि यहां दिल्ली में पुलिस कमिश्नर होना चाहिए लेकिन दुःख की बात है कि 10 साल तक यह कोल्ड स्टोरेज में पड़ी रही और अब जनता पार्टी के आने के बाद वह कोल्ड स्टोरेज से निकल कर सामने उभर कर के आई है और उस के लिए मैं मंत्री महोदय को बधाई देना चाहता हूँ।

सभापति महोदय, आप तो दिल्ली की रहने वाली हैं, 75 परसेंट दिल्ली का आप को समझना चाहिए। Not 75 per cent, but 100 per cent. You were a Minister in Delhi, I forgot, I am sorry.

आप को मालूम है कि दिल्ली की पापुलेशन हर साल डेढ़ लाख बढ़ती है और दुनिया की कोई भी राजधानी ऐसी नहीं है जहां पर पापुलेशन का बढ़ना इतनी गति से हो रहा हो जितनी गति से दिल्ली में हो रहा है और दिल्ली के अन्दर सा एण्ड आईर एक बड़ा काम्प्लीकेटेड इशू है और मैं यह कह सकता हूँ कि अब आप ने जो अधिकार इस में पुलिस कमिश्नर को दिये हैं, उन से काफी लाभ होगा। पहले यहां पर डुअल कंट्रोल था और अब वह डुअल कंट्रोल खत्म हो गया है और उस की जगह पर एक यूनिफाइड प्रायोरिटी आप बनाने जा रहे हैं। मैं उस का स्वागत करता हूँ। अब आप एक प्राइमरी को जिम्मेदार ठहराएंगे अगर कानून की व्यवस्था ठीक नहीं रहेगी। पहले तो यह होता था कि पुलिस मेजिस्ट्रेट को कहती थी और मेजिस्ट्रेट पुलिस को कहता था और दोनों का आपस में झगड़ा होता था, जिस से देरी होती थी। अब एक यूनिफाइड प्रायोरिटी होने के बाद, मैं समझता हूँ कि डुअल कंट्रोल समाप्त हो जाएगा और अब इस के बाद आप ने इतने अधिकार इस में दे दिए हैं, शायद मेरे अ्याल से कुछ जरूरत से ज्यादा भी अधिकार आप ने दे दिये हैं। इस सम्बन्ध में मैं एक चीज यह कहूंगा कि सेक्शन 31 में आप ने हैड कांस्टेबिल को यह अधिकार दिया है कि वह किसी असेम्बली को, किसी मीटिंग को, जिस को वह ठीक समझें बरखास्त कर सकता है, तोड़ सकता है। अब हेड कांस्टेबल को इतने अधिकार देना, मैं समझता हूँ कि वह बहुत ठीक नहीं होगा। आपका जो सेक्शन 28 है उसमें है —

Power to make regulations under the Act has been given to the Commissioner in respect of all matters specified therein, which include regulating the conduct or behaviour or

[श्री कंचर लाल गुप्ता]

actions of persons constituting assemblies and processions. But the most obnoxious provision of the Bill is that the Commissioner has been empowered to make any regulations, or alter or rescind them without any publication and such orders shall come into force at once. It is without any publication.

विदाऊट पब्लिकेशन है। आपने जो इतने अधिकार दिये हैं उनके लिए तो खुश कहना नहीं है लेकिन विदाऊट पब्लिकेशन आप कानून बना कर लागू कर दें और लोगों को पता नहीं हो तो यह बात सोचने वाली है। पता नहीं यह बात कैसे जनजाने में रह गई; या किस ने इस को रखा। मेरा कहना है कि इस बिल में ऐसी चीजें नहीं होनी चाहिए।

इसके अतिरिक्त सभापति महोदया और बहुत सारी बातें आपने दी हैं। सेक्शन 32 में कहा है —

This section empowers the Commissioner, on the report of the in-charge on the police station or otherwise, to prohibit the carrying on in any premises of any trade, avocation or operation resulting in or attended with noise, if it causes discomfort or annoyance to any person who dwells or occupies any property in the vicinity.

अब इस से यह होगा कि जो छोटे छोटे लोग हैं, उनको कोई भी कांटेबल धा कर ठंग करेगा। इस के अलावा आपने पुलिस एक्ट के अन्धर अन्धर ड्रामेटिक परफार्मेंसिज एक्ट, सिनेमोटोग्राफ एक्ट, इंडियन सूनेसो एक्ट, प्रैस एन्ड रजिस्ट्रेशन आफ बुक्स एक्ट भी दे दिये हैं। इस तरह से आपने एक बहुत ही पावरफुल इंस्टीट्यूशन खड़ी कर दी है। चूंकि इस इंस्टीट्यूशन को खड़े हुए अभी बहुत थोड़े से दिन हुए इसलिए इस के सम्बन्ध में अभी कुछ कहना मायब ठीक नहीं होगा क्योंकि अभी तो इस की शुरुआत ही है। लेकिन अभी तक

जो पिछले दो-तीन पहिने का अनुभव है, उसमें पुलिस के रवैये में कोई परिवर्तन नहीं मान्य होता, कोई बेंच बिचार्ड नहीं बेती। उस के बेसिक ब्राऊटलुक में जो बेंच होनी चाहिए थी, वह नहीं है। मैं मंत्री महोदय से निवेदन करूंगा कि आपके जो आफिसर्स हैं, उनका रिओरियेण्डेशन कराइये, उनको ट्रेनिंग दीजिए, उनके ब्राऊटलुक में परिवर्तन लाइये और उनका जो बेनेफिट इमेज है, उसको ठीक करिए। उनको अच्छी ट्रेनिंग मिलनी चाहिए, उन्हें भाइरेनाइज सिस्टम मिलना चाहिए। उनकी मोबिलिटी ठीक होनी चाहिए।

सभापति महोदया, जब चौधरी चरण सिंह होम मिनिस्टर थे, तो उन के साथ हमारी मीटिंग हुई थी। खोसला कमीशन ने भी यह बात कही है कि दिल्ली में पुलिस की संख्या जितनी होनी चाहिए, उतनी नहीं है। चौधरी साहब ने मीटिंग में वायदा किया था कि हम दिल्ली में पुलिस की संख्या बढ़ायेंगे। लेकिन आश्चर्य की बात है कि अभी तक दिल्ली में करीब दस लाख पापुलेशन ऐसी है जहां पुलिसिंग ही नहीं, जहां पुलिस का कोई कांटेबल जाता ही नहीं, जो किसी थाने के नीचे ही नहीं। दो-दो लाख, तीन-तीन लाख की पापुलेशन इस तरह से रहती है। इसलिए मैं कहना चाहता हूं कि इस तरह के सिस्टम में परिवर्तन होना चाहिए। सभापति महोदया, जब तक यह नहीं होता तब तक ला एण्ड ग्राइंडर की प्रोब्लम भी ठीक नहीं होंगी।

मुझे डर है कि मंत्री जी प्रांकड़े दे देंगे। प्रांकड़ों से मुझे बहुत डर लगता है। इसलिए मैं उन से चाहता हूं कि वे मेहरबानी कर के प्रांकड़े न दें। मेरे पास भी प्रांकड़े हैं जिन से मैं यह साबित कर सकता हूं कि हमारी गवर्नमेंट के थाने के बाय से कितना फाइज बढ़ा है, कितनी डकेटीज, रोबरीज, स्पेशियल हुई है। ये प्रांकड़े मैं नहीं देना चाहता।

इकीतियां पिछले सात 8 हुई थीं अब 39 हुई हैं, राबरीज 327 और अब 587, बरगलरीज 1443 और अब 2174 इसी तरह से बंपट्स भी बढ़ी हैं। मई 103 से बढ़ कर 111 हो गए हैं। एटैम्प्ट टू मई 116 से 150 हो गए हैं। ये सब बढ़ते जा रहे हैं। कहा यह जाता है कि हमने पूरी व्यवस्था कर ली है।

श्री रामानन्द तिवारी : (बक्सर): जब से पुलिस कमिश्नर हुआ है तब से क्राइम बढ़े हैं या कम हुए हैं ?

श्री कंबर लाल गुप्त : यह बहुत सुन्दर सवाल उन्होंने किया है। तब से कोई भी बदल बिल्कुल नजर नहीं आता है। बेसिक घाउटलुक में बिल्कुल बदल मुझे नजर नहीं आता है। जो मेरे साथ घटना हुई उसको बताने में समय लन जाएगा। मैं बताना नहीं चाहता कि किस तरीके से हमारी पार्टी की मीटिंग हो रही थी और वहां पर यूथ कांग्रेस के लोगों ने धा कर घटना दिया और गड़बड़ की। हमारे पास घर्मशाला में मीटिंग करने की परमिशन थी। लेकिन वहां पर हिस्ट्री शीटर आ गए। जब पुलिस में रिपोर्ट की गई तो एक घण्टे के बाद पुलिस आई। उसने कोई कार्रवाई नहीं की और कहा कि और पुलिस आएगी। उस में और एक घण्टा लग गया। लोगों ने बताया कि यह जो एस एच भी है यह इन लोगों के साथ, हिस्ट्री शीटिंग के साथ शराब पीता है, यह किसी को भी गिरफ्तार नहीं करेगा। मैंने कहा कि अब ऐसा नहीं है, मैं बात कर लूंगा, सब ठीक हो जाएगा। लेकिन इसके बजाय कि हमारी शिकायत पर कार्रवाई होती हम को ही डाटा गया और हमारे खिलाफ शिकायत लिख दी गई। यह जो पुराना तरीका है इसको बदलना चाहिए। अगला ही पक्ष है जो पुलिस वाले घननी नहीं फाड़ देते हैं और शिकायत लिख देते हैं। ये

जो पुराने तौर तरीके हैं इनको बदला जाना चाहिए।

What is the general opinion of the people residing in Delhi? May I request the hon. Minister to kindly visit the areas of Delhi and find out—talk to the ladies particularly—what are their views. They have a very bad image about the police, the police has a very bad image. There is no sense of security in the minds of the people. I must tell you frankly. Being a representative from Delhi, if I do not say it, I will be failing in my duty.

आपने जो ताकत दी है उसका हम स्वागत करते हैं। लेकिन इसके अगले परिणाम सामने आने चाहिए। अगर ऐसा नहीं होता है तो ठीक नहीं होगा। बन्दर के हाथ में आपने कुछ चीज तो दे दी है लेकिन तब उसके नतीजे खतरनाक भी हो सकते हैं।

बम्बई में पुलिस कमिश्नर बहुत अच्छा काम कर रहा है, यह कोई दलील नहीं है कि यहां भी अच्छा काम होगा। एक कोमोन्स-टिव सोसाइटीज एक्ट है, महाराष्ट्र में, गुजरात में, बहुत अच्छा चल रहा है और बहुत कामयाब है जब कि दिल्ली में भगवान की दया है, उत्तर प्रदेश में नारायण इंडिया में भगवान की दया है। यह एक फॅमिली बिजिनेस बन गया है। यह हो सकता है कि बम्बई में अच्छा हो और दिल्ली में न हो। उस वास्ते इसको अच्छा बनाने के लिए आपको चाहिए कि आप उनके ओरियंटेशन के लिए, उनकी ट्रेनिंग के लिए, उनको माडर्नाइज करने के लिए, उनके एसपैक्ट को बदलने के लिए कार्रवाई करें। एमर-जेंसी से पहले जब हम अपोजीशन में थे और जब हम पञ्चीस तीस बार जेल गये थे तब हमने देखा कि जो सीनियर पुलिस आफिसर थे वे बहुत केबल थे और किसी भी सिचुएशन को हैंडल करने की क्षमता रखते थे। लेकिन अब आपने बनाई यह

[श्री कंवर लाल गुप्ता]

कर रख दिए हैं। उनको न पब्लिक से वास्ता है और न किसी और से। एक दिन मीटिंग में बात हो रही थी। तब पता चला कि आपके जो एस पी हैं वह मैट्रो-पाकिस्तान कार्डसिल के मैसेजर्स के नाम तक नहीं जानते हैं। उनकी शकल नहीं मालूम। तो पब्लिक रिलेशन्स क्या है आपका ?

Unless you have public relations, you cannot do anything.

वह इसाके में नहीं जाते। विद्या देते हैं थाने में गये। जहाँ तक जीप जाती वहाँ का चक्कर मार आते हैं, लेकिन आये गलियों में क्या हो रहा है यह नहीं जानते। तो आप उनको समझाइये, उनकी मीटिंग कीजिए, और जब तक यह नहीं होगा तब तक यहाँ की समस्या हल होने वाली नहीं है। कहते हैं कि दिल्ली की हालत कमप्लैकेटेड है। लेकिन मैं बताता हूँ कि जब हम झोखीमान में थे तो उस समय जितने डेमान्स्ट्रेशन होते थे उसका दसवाँ हिस्सा भी अब नहीं होते। कभी इन्दिरा जी, कभी जनसंघ, कभी जयप्रकाश जी, कभी आचार्य कृपालानी जी ने डेमान्स्ट्रेशन किये। अब तो कुछ भी नहीं होता है। आज जो ला एण्ड घाबर की प्रोबलम है उसको आप ठीक करने के लिए कहिए। आप पुलिस कमिश्नर बनाइये या न बनाइये, दिल्ली में शांति होने वाली नहीं है।

मैं इसका स्वागत करता हूँ। इसके बारे में मिक्स्ट फ्रीलिंग है। एक तो फ्रीलिंग यह है कि पुलिस इतने अधिकारों के साथ पागल हो सकती है। और अगर उस पर कोई रोकथाम नहीं की गई तो काम नहीं चलेगा। पहले का जो सिस्टम था वह एक तरह से बैंक और बैलेंस का सिस्टम था। लेकिन अब कुछ नहीं रहा। अब तो पुलिस वाले रह गये। कहीं ऐसा न हो कि पुलिस अधिकारी इसका उपयोग करें। इसकी जाप देखिए।

एक सुझाव और देना। पुलिस के घलावा और जो काम आपने विधे हैं, ला एंड घाबर, इनवेस्टीगेशन या प्रोसेशन के घलावा और जो काम विधे हैं, जैसे इंडियन लूनेसी ऐक्ट, प्रीस रजिस्ट्रेशन बुक्स ऐक्ट के अधीन जो काम पुलिस को विधे हैं यह पहले लोकल बाडीज के क्षेत्र में आते थे। लेकिन अब यह अधिकार पुलिस को मिल गये हैं। जब तक वह ला एंड घाबर की स्थिति ठीक नहीं कर सकते तब तक इन अधिकारों का उपयोग ठीक से कैसे पुलिस वाले कर सकते हैं? मेरा कहना है कि यह अधिकार अभी थोड़े दिन लोकल बाडीज के पास ही रहने दीजिए। और स्वयं देखिए कि अगर पुलिस वाले ऐफीशियेसी दिखते हैं तो ठीक है। नहीं तो अधिकार न दीजिये। उनको ला एण्ड घाबर पर कन्ट्रैट करने दीजिए।

Anyway, I want to conclude. I congratulate the hon. Minister. It is a new experiment. I do not want to comment on that. Let us give time to the police and let it change its outlook.

और आप भी उस तरफ कोशिश कीजिए, मीडियाइज कीजिये पुलिस को, जो संख्या कम है उसको बढ़ाइये, उनकी मोबिलिटी बढ़ाइये, अच्छे आर्म्स दीजिए।

इन शब्दों के साथ मैं इसका समर्थन करता हूँ और प्रार्थना करता हूँ कि दिल्ली के लोगों को कुछ राहत की सांस मिलेगी और वह अपने को दिन में भी असुरक्षित महसूस नहीं करेंगे। असुरक्षा का वातावरण जो जो इस समय है वह समाप्त होगा। तीन, चार महीने बाद जब हमले सत्र में मिलेंगे तो मंत्री महोदय से बात करेंगे और प्रार्थना करेंगे तब तक कुछ सुधार जरूर होगा।

SHRI EDUARDO FALEIRO (Mormugao): Madam Chairman, Mr. Kanwar Lal Gupta, our hon. Colleague, has reeled off statistics to show how the law and order situation, particularly in Delhi, has deteriorated during the

last several months. He might as well have said that it has deteriorated, in fact, all over the country since the Janata Party took over. This is an unfortunate thing to say, but it is true. It has particularly deteriorated in Delhi, I fully agree with him. We appreciate the concern of the Government in tackling this deteriorating law and order situation, the concern which has been expressed by the Prime Minister in June, for instance, when he presided over a meeting of senior officials of Delhi Administration, the concern which has been expressed, for instance, as Mr. Kanwar Lal Gupta has said, by Mr. Charan Singh when he was Home Minister and had a meeting with MPs from Delhi, the concern which has been expressed by Mr. Charan Singh who said lying in his hospital bed that, as soon as he got well, he would have another meeting to tackle this problem, and to find ways and means to tackle this problem of deteriorating law and order situation in Delhi. But, in the meanwhile, he himself was removed from the portfolio. Now, I appreciate this concern, but then I have said that I feel unhappy that the solution suggested will in fact make the cure worse than the disease.

Now, what is the solution suggested? Again I am relying on my hon. colleague, Mr. Kanwar Lal Gupta. The solution suggested is this. If the people are violent, then this violence must be met with violence. It must be met by giving increased powers to the Police, by removing all controls on the Police and by letting, in fact, loose the Police force on the people who cause this violence. Madam, there is no attempt to analyse the causes of violence, why people turn violent and there is no attempt to find out what are the political justifications, what are the economic causes and what are the sociological causes. We are resorting to what was known in the olden days as the Mughal doctrine which later became the colonial doctrine and more recently our friends have proclaimed:

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as the doctrine of "that traumatic experience of Emergency."

Madam Chairman, Delhi Administration is completing full circle with this business. We had the Emergency discipline, then we had the Janata Party indiscipline and now we are going to have this discipline of the Police Commissioner and of the Delhi Police Bill under the auspices of this very Party which came riding on the crest of an anti-Emergency wave. So, what I am objecting to is this. You are trying to solve the law and order problem by giving increased powers to the Delhi Police when the Police does not deserve these powers. I am not in a position, due to lack of expertise, to disagree either with the Khosla Commission or with so many other Commissions who have condemned this duality of the District Magistrate on the one side and the IGP on the other side. They have found that this is not working well and that they are not co-ordinating well. What I say is: if you are going to abolish the District Magistrate, do it by all means if it is advisable technically. But, then, at the top of the Police force, as Police Commissioner do not, for God's sake, put a man from the Police force, but put a civilian. That is the only solution to the problem.

We all know that our Administration is corrupt, that it is inefficient. But, it is not only this Administration, it is not only this Government; but corruption has been here for a long time. Also it is not only in this country but it has been there in other countries also and it is there practically in every country. But the point that I am trying to emphasize is that out of the corrupt departments, the most corrupt undoubtedly, the most inefficient possibly is the Police Department. A Police constable will not rest quite unless he extracts Rs. 5 from a shop-keeper or from a Mudka gambler or from a bus conductor.

SHRI VAYALAR RAVI (Chirayan-
kil): Mudka rate is very high.

SHRI EDUARDO FALEIRO: If it is very high in the case of a Police constable, the point I am trying to make is, then it is much higher in the case of the IGP. There is a rate for the IGP also. The excuse or justification you have mentioned here in the Bill for making the Police Commissioner a man from the Police force is that he will be a senior Police officer. To my mind, this is not going to solve the problem. I am personally aware that many IGPs take bribes, that many IGPs collect money not only from outside persons but even from Police constables and other subordinate officials for promotion...

AN HON. MEMBER: In Goa?

SHRI EDUARDO FALEIRO: I would not like to mention the place. It is not fair to identify the person, but the fact is that there is a running rate, there is a going rate for promotion of a Police Constable and in the case of a particular IGP the going rate was Rs. 5000. In my place which you have mentioned there is a saying that a thief who steals from a thief gets hundred years of pardon. No punishment for him for 100 years. That is the saying. But, all the same, we could not agree with that. A thief is a thief in any condition.

So, Madam Chairman, in my humble submission which I hope will be the submission of everyone who has had any contact or any experience in any capacity with the Police force, for God's sake don't give all these wide powers you are trying to give, to a man from the Police force.

Shri Kanwar Lal Gupta has again made most of the case which is my case and he has mentioned so many provisions where wide powers are given to the Police. I will cite one more provision and that is clause 47. Clause 47 says:

"Whenever it appears to the Commissioner of Police—

(a) that the movements or acts of any person are causing or are

calculated to cause alarm, danger or harm to person or property;

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He can do whatever he wants to do—he can extern a person or even arrest him or do whatever he wants to do. This is the subjective opinion of a Police Commissioner and no one can interfere with it. He can extern the person likely to cause alarm. You are going to give wide, unqualified and undefinable powers to the police force. What I am saying is that the powers are likely to be abused and are bound to be abused very soon.

I would like to tell you in this context—it struck me just now—what was said about corruption of the Police by no less a person than that eminent judge of the High Court, Shri Anand Narain Mulla. He said several years ago while delivering a judgment in the case of a Police Inspector who had been convicted for fabricating evidence. He said these words:

"There is not a single lawless group in the whole of the country whose record of crimes comes anywhere near the record of that organised unit which is known as the Indian Police."

These words remain true upto this date. So, it is not a question of corruption alone but it is a question of inefficient people. The police force are not trained properly. There were so many murders committed in my territory which have gone undetected—robberies and murders are major crimes which have gone undetected. Due to their inefficiency in detection, the police resort to third-degree methods and there will be no control on them from outside the police force once we support this provision and there will be no end to it. My submission is this. During emergency similar types of powers were given to the police. The District Magistrate was there but he was made ineffective. We all know how District Magistrate's

signed blanket warrants forms for MISA detenus. We know the types of abuse of powers that were done. The District Magistrate was not functioning at all. I shall mention one thing. Under the Bill these will be an appeal to the Administrator from the orders of the IGP, now Commissioner of Police. During the emergency we know how they acted—the Administrators—and how they became a rubber-stamp and a non-entity. Everybody knows about the unfortunate Shri Kishan Chand who was the Lt. Governor of Delhi at that time. What I am saying is this. Most of the Members may have some experience or the other about the police force. We have come in contact with them; so, we would not like to be a party to this type of legislation where the powers are going to be given to the Police Commissioner. They will definitely abuse those powers. We will come to a full circle after the—"discipline" of Emergency and the indiscipline of the Janata Party. Mr. Chairman, we would not like to be a party to this.

16.03 hrs.

[SHRI N. K. SHEJWALKAR in the Chair]

श्री रामानन्द तिवारी (बक्सर) :
सभापति जी, मैंने इस बिल पर एक संशोधन दिया है कि इसे प्रबन्ध-समिति को भेजा जाय ।

सभापति जी, हमारी पुलिस की छवि पर से हमन और भारतक के छवने अभी तक मिटे नहीं हैं। हम बिना लागू-सपेट के कह सकते हैं कि भारत की पुलिस की वह भूमिका अभी प्रतिष्ठित होने वाली है जो लोकतन्त्रीय और जनकल्याणी राज्यों में होनी चाहिये। हम यह मानते हैं कि जब तक इस संसार में मानव जाति रहेगी, तब तक पुलिस की रहेगी। पुलिस की आवश्यकता है। लेकिन उसे हम असीमित अधिकार न दें। श्रीपनिवेशिक राज्य में पुलिस द्वारा

दमन और धातक का सायाज्य बनाया उचित था, लेकिन आज के इस लोक-तान्त्रिक देश में—30 वर्षों की आजादी के बाद भी आज की पुलिस लोक-तान्त्रिक और जनकल्याणी पुलिस नहीं बन पाई है। 1947 में आज के इस देश में सब से बड़े गांधीवादी दसन के भाष्यकार श्री प्यारेलाल जी जिन्होंने "लास्ट फेज आफ महात्मा गांधी" नाम की पुस्तक लिखी है और जो अपना सम्पूर्ण जीवन गांधीयन दसन में बिता रहे हैं, उन्होंने उल्लेख किया है कि 1947 में जब बिहार सरकार के खिलाफ पुलिस की हड़ताल हुई थी और वह हड़ताल हमारे नेतृत्व में हुई थी, तो उस समय गांधी जी ने हमें आत्म समर्पण करने के लिए आदेश दिया था और यह सोचा था कि इस से पुलिस में आत्म परिवर्तन होगा। प्यारेलाल जी ने लिखा है कि 1947 में अमर रामानन्द तिवारी की बात मान ली गई होती और महात्मा गांधी जी की सलाह मानी जाती, तो आज स्वतंत्र भारत में पुलिस का रूप कुछ और होता लेकिन आज हम क्या देखते हैं ? मैं दो मिसाल देता हूँ। आपातकालीन स्थिति में आप ने देखा कि सारा भारत जैस ही नहीं था बल्कि दमन और धातक से भयभीत था, कथित था। आज दुर्भाग्य है कि डा० लोहिया नहीं रहे। आज, आज डा० लोहिया रहते। आज बिहार में हमारे मित्र के राज्य में 110 बार गोलियां चलीं और केवल पंचायतों के चुनाव में 75 स्थानों पर गोलियां चलीं। आप क्या चाहते हो? हम चाहते हैं कि पुलिस कमिश्नर हो दिल्ली में, लेकिन आज 1818 के मद्रास बार्डलाज का आप ने अनुकरण किया। आदर्शजीय बसुर्वेदी जी ने बम्बई की बात कही। बम्बई का पुलिस एक्ट 1888 के एक्ट पर आधारित है, यों तो 1861 का

[श्री रामानन्द तिवारी]

पुलिस एक बल रहा है। मैं बड़ी बड़ी नम्रता के साथ कहना चाहता हूँ कि आप पुलिस को अधिकार दें। लेकिन अत्यधिक अधिकार न दें। एक बात तो मुझे यह कहनी है।

दूसरी बात मैं यह निवेदन करना चाहता हूँ कि आप के इस बिल में 151 क्लॉज हैं, 151 खंड हैं और प्रथम खंड से लेकर 14 खंड तक पुलिस की बहाली, पुलिस की इयूटीज, पुलिस के कर्तव्य दिये हैं और आपने पुलिस सिपाही से लेकर जो भी पुलिस कमिश्नर तक सब को अधिकारी माना है लेकिन जहाँ यह आप ने माना है, वहीं पर हम समझ नहीं पाते कि क्लॉज 3 में आप लिखते हैं कि "पुलिस बल के सभी अधिकारियों और अधिनस्थ पंक्ति के कर्मचारियों के बल की किसी भी शाखा में, जिस के अन्तर्गत सहायक पुलिस भी है..."। एक तरफ तो आप सिपाहियों को भी अधिकारी मानते हो और दूसरी तरफ आप उन्हीं सिपाहियों और हेड-कांस्टेबलों को कर्मचारी मानते हो। इस के अलावा दूसरी जगह आप हेड-कांस्टेबल को वे अधिकार देते हो जो अधिकार पुलिस कमिश्नर से लेकर सब-इंस्पेक्टर तक को हैं। इतना ही नहीं सभापति जी, आप क्या चाहते हैं? 19वीं शताब्दी, 18 वीं शताब्दी में आप पुलिस के अधीनस्थ कर्मचारियों को ले जाना चाहते हैं, किस युग में आप उनको ले जाना चाहते हैं? मुगल पीरियड में, ब्रिटेन की साम्राज्य में या कांग्रेसी राज्य में, कहाँ आप उनको ले जाना चाहते हैं, यह मैं बड़ी नम्रता के साथ आपसे पूछना चाहता हूँ।

क्लॉज 21 में यहाँ लिखते हैं कि —

"संविधान के अनुच्छेद 311 और नियमों के उपबन्धों के अधीन रहते हुए, पुलिस आयुक्त, पुलिस अवर आयुक्त, पुलिस उपायुक्त, पुलिस

अपर उपायुक्त, पुलिस प्रशिक्षण कालिख और पुलिस प्रशिक्षण स्कूल का प्रशासनाध्यक्ष या समान पंक्ति का कोई अन्य अधिनस्थ अधीनस्थ पंक्ति के किसी अधिकारी की निम्नलिखित से कोई भी बंध दे सकेगा।"

इसमें आप कीन-सा बंध देना चाहते हैं?

हम आप से निवेदन के साथ पूछना चाहते हैं कि क्या था? जो बंध ब्रिटेन की राज के जमाने में दिया जाता था वही बंध देना चाहते हैं, या जर्मन के राज जो बंध देते थे, वह बंध देना चाहते हैं? हम विनम्रता से पूछना चाहते हैं कि आप किस अंतराध में उसे बंध देना चाहते हैं। आपने बंध जो देंगे उसकी व्याख्या की लेकिन आपने यह नहीं बताया कि आप कब सेवा से हटा देंगे। जैसे आई० पी०सी० और सी० पी० सी० में लिखा होता है कि यह यह अंतराध करने पर यह दण्ड दिया जाएगा। इसमें यह नहीं है कि आप के अधिकारी किस अंतराध में कितना दण्ड देंगे।

सभापति महोदय : अब समाप्त कीजिए :

श्री रामानन्द तिवारी : हमने प्रमोटमेंट दिया है, हम इस पर बोलना चाहते हैं। आप अगर इसे ऐसे ही पास करना चाहते हैं तो बात दूसरी है, आप पास कर दीजिए।

हमारा पुलिस का अनुभव है। हमें उसकी नियमित सेवा का अनुभव है। 1933 में दाढ़ी बढ़ाने के कारण हम को पुलिस से डिसमिस कर दिया था। आई० जी० ने किया था। आप इसमें प्रतीक अधिकार अधिकारियों को दे रहे हैं। हमारे पाटिल साहब सरकार बसाने वाले हैं, मंत्री हैं, उनको इस बात का अनुभव नहीं है कि गरीब का बेटा, बुद्धी का बेटा, दीन का बेटा किस तरह से पुलिस में काम करता है। वह खुबह से से कर रात तक पार्सों में भी

कर काम करता है, बोझूरिया में काम करता है। हम एयर कंडीशनिंग में बैठ कर काम करते हैं। सिपाही सपती रूप में बड़ा रहता है। क्या आपको इस का अनुभव है? वह भी मान्य है। वह 12-12, 13-13 बण्टे ड्यूटी देता है। क्या कभी आपने सोचा है? क्या कभी आपने विचार किया है?

मैं आप के निवेदन करना चाहता हूँ कि आप निम्नरूप से इस में यह लिख दीजिए कि प्रयुक्त अपराध में उसे प्रत्येक दण्ड मिलेगा। (अवधान) हम तो इस में नहीं पड़े हैं, आप पड़े हों तो पड़े हों कि इस में यह है। क्या आप को मालूम है कि सीटिंग ड्यूटी के बारे में? सीटिंग ड्यूटी के नाम पर उसे एस० पी० के वहाँ हल चलाना पड़ता है, घर साफ करना पड़ता है। आप जानते हैं इन अभ्यासों सिफारिशों की हालत। अधिकारी उन से कहते हैं कि हल चलाने। वे कुदाल चलायें तो क्या आप समझते हैं कि उन में हीन भावना पैदा नहीं होगी? इस बास्ते इस तरह की चीजों की तरफ आपको ध्यान देना चाहिए। कोई भी सरकार हो वह जो चाहे पास करवा लेती है। हम लोगों को तो दो चार बातें कहने के लिए चुना लिया जाता है बर्ना हमारी सुनी बात को धमसुना कर दिया जाता है। मुझे इस बात को कहने के लिए क्षमा किया जाना चाहिए।

यह कहा गया है कि कमिश्नर साहब जब चाहें पंगा फसाद, ला-एण्ड आउटर ग्रेजेशन करने के लिए किसी की नियुक्ति कर सकते हैं। अब इस में आप का कोई ध्यान नहीं रखा गया है। कम से कम तो 18 वर्ष रखी गई है लेकिन अधिकतम नहीं रखी गई है। अब सत्तर बरसे छात्रों को तंग करने की बजाय से अगर इसकी नियुक्ति कर दी जाती है तो क्या स्थिति होगी, इसका अनुमान आप लगा सकते हैं। इस बास्ते मैंने एक संशोधन दिया है कि अधिकतम आयु 50 वर्ष होगी चाहिए।

आप कहते हैं कि यदि कमी को एवराज करना ही तो कमिश्नर साहब के यहाँ कर सकता है। अब जिस कमिश्नर ने नियुक्त किया है उसी के यहाँ अभी तक की जाएगी। क्या आप समझते हैं कि उस सिमिति में वह आपने प्रस्ताव को बदलेगा? इस पर भी मैंने एग्जिस्टेंट दिया है और मैं चाहता हूँ कि इस पर आप विचार करें। किसी जग को यह अधिकार दिया जाना चाहिये।

आज पचा 109 में किस को पकड़ा जाता है। इस धारा के खिलाफ लोहिया साहब हमेशा लड़ते रहे हैं। वह कहते रहे हैं कि इसको हटा देना चाहिये। किस को इस में आप गिरफ्तार करते हैं? रामानन्द तिवारी के बेटे को, पाटिल साहब के बेटे को, सभपति जी, आपके बेटे को अगर वह पकड़ा भी जाय जब काटते हुए तो गिरफ्तार नहीं किया जाएगा लेकिन एक हरिजन, एक बरीब, एक भाविवासी, एक पिछड़ी समाज के लड़के को यदि वह कलकत्ता, दिल्ली, बम्बई आदि किसी जगह जाता है रोकी कमाने के लिए और वहाँ पर स्टेशन पर रहने का स्थान न होने के कारण पड़ा हुआ पाया जाता है तो उसको पुलिस पकड़ कर इस धारा में प्रार्थीक्युट कर देगी। इसके बारे में भी मैंने एग्जिस्टेंट दिया है।

जो संशोधन मने सुभाषे हैं उनके साथ मैं इस बिल का समर्थन करते हुए कहना चाहता हूँ कि इसको प्रकर सभिति में भेजा जाना चाहिये। इस तरह का महत्वपूर्ण विधेयक रोज नहीं आता है। इस बास्ते अहमदाजी में इसको पास नहीं किया जाना चाहिये। कोई धासमान नहीं टूट रहा है। पुलिस को आप व्यापक अधिकार देने जा रहे हैं। हमें चाहिये कि हम पुलिस वालों के कुछ कुछ को भी बँबे, उनके बेलनों को भी बँबे। हमारे यहाँ बिहार में एक पुलिस कुत्ते पर 575 रुपये जब होते हैं, एक सजा पावता जो लीवी होता है उसका रकम 372 रुपये है और एक सिपाही का अधिकतम अधिक एजेन्स एजन्स सीन सी रुपये ही है। पुलिसक स्ट्रक्टर वा प्रोसेट स्ट्रक्टरों में अंत

[श्री रामानन्द तिवारी]

बंद से अधिक कोई काम करता है तो उसको प्रोवर टाइन देना पड़ता है लेकिन इसी लोक सभा में जोकि जनता का दर्पण है एक सिपाही को 18-18 बंदे काम करना पड़ता है लेकिन उसको कोई प्रोवर टाइन नहीं मिलता है। ये सब चीजें हैं इनको तरफ धांपका ध्यान जाना चाहिये।

इन शब्दों के साथ मैं गृह राज्य मंत्री से प्रार्थना करता हूँ कि इस विधेयक को वह प्रवर समिति में भेजें जहाँ इसकी अच्छी तरह से छानबीन हो सके और उसके बाद ही इसको धांप पास करें।

SHRI DINEN BHATTACHARYA (Serampore): Sir, at the very beginning, I want to ask when a Bill has been introduced here to give full-fledged statehood to Delhi, why has this Bill been separately brought? After all, police function comes under law and order. If you have got anything else, you may state it. But if you are sincere in giving Statehood to Delhi, then this police administration should also come under the same Delhi State.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Statehood has not come as yet, only the Assembly.

SHRI DINEN BHATTACHARYA: There is another Bill for that. I have got experience of the system of the Police Commissioner. Some of our friends may be sorry, but one gentleman whose name was Siddhartha Shankar Ray, who was Cabinet Minister here, was asked to go to West Bengal and rule over there as the Subedar of Shrimati Indira Gandhi.

SHRI RAJ KRISHNA DAWN (Burdwan): As the Maharaja.

SHRI DINEN BHATTACHARYA: At that time, you will be astonished to know, though the Police Commissioner was there, the Inspector General of Police was there, still there were mass killings in Calcutta itself, and nothing

was done by the Police Commissioner or by the Subedar who had been sent there to rule on behalf of that lady, Her Majesty.

You are saying that if the Delhi Administration has a Police Commissioner, the law and order situation will improve. I do not believe in it because whether it is Bombay or Calcutta or Delhi or Madras or Trivandrum, the system of the police, the character of the police, has not changed, whatever Tiwariji may say. I have got every respect for him. He fought for the demands of the police, and he fought against the British Government. I have got every respect for whatever he has said, but whatever system you may introduce, the Police Commissioner or anything else, so long as the socio-economic situation is not changed, you cannot bring any change in the present set up of the society of the Police administration. Where did they get this system from? They got it from the Britishers who ruled over us for a hundred years. Nothing has changed materially in the police in any place even after Janata Raj.

We may be compassionate, we may consider their demands, we are trying in Bengal, but we have no hesitation in saying that we have not been able to change the character of the police as such. There are policemen who are bad, there are policemen who are good, but as a whole if you take the system of police, it has not changed. In Bengal we have given them the right to organise themselves for their demands and said that our Government will sympathise with them, but their duty is to see that the law and order situation does not deteriorate.

SHRI VAYALAR RAVI: You have given trade union rights to the police? Very good.

SHRI DINEN BHATTACHARYA: We have given them the right to organise themselves for the redress of their grievances.

Some people may envy, some people may say it is impracticable, some people may say that it will create more indiscipline in the police, but we believe that it will not be so. We think that they should be treated as human beings, and they should serve the people as their saviours, from the anti-socials and the criminals, and other offenders. With this view we have done it, but in the Bill as has been introduced here I do not find anything of that kind.

Even after the Janata Party came to power, the law and order situation has further deteriorated. Certain figures have been given by Shri Kanwarlal Gupta who belongs to Delhi. It is mentioned in the front page of today's Indian Express that there is a rise in crime by 35 per cent, crimes of all types, robbery, murder etc. At the same time, you will be astonished to know that when our second United Front Government was in power in Bengal, there was a furor here when some people maligned our State Government. At that time, Late Dhawan, who was the Governor there, made a public statement that it is only in West Bengal that ladies and girls can move freely even after dusk, while his daughter could not go to school or college alone in Delhi. The situation in West Bengal at that time was very vividly described by the then Governor of West Bengal, Shri Dhawan, by that statement.

SHRI VAYALAR RAVI: Many people were killed and ladies raped in West Bengal in those days.

SHRI DINEN BHATTACHARYA: That was done by the police, in collusion with the goondas who were hired by the Congress and other parties like yours. Then 1,100 of our partymen were killed and many other crimes were committed. That took place because the police and the goondas connived with the then Police Commissioner, who was really the wastermind for the rigging of the elections in West Bengal in 1972, as a result of

which the Congress came to power. If there is a big change and the people are mobilised, they got the courage to face the goondas. That is how you are now able to see the other side of the picture in West Bengal.

SHRI VAYALAR RAVI: Now the goondas are with you.

SHRI DINEN BHATTACHARYA: I know there are some people here who are out to slander a Government, which is being run ably with the co-operation of the people.

I would suggest that the police should function under a full-fledged State Government. Let us not have any fetish about the Police Commissioner system. You are saying so many things about Bombay. We know what is the situation obtaining in Bombay. Bombay is not safe under the Police Commissioner system; so also Madras. In all those places gambling has increased, bootlegging has increased and so also other crimes. So, in spite of all your good wishes this change cannot deliver you the goods.

Lastly, I come to the recommendations of the Police Commission known as Khosla Commission, about which Shri Tiwary made a reference. You must look into the real grievances of the police force. Now the low-paid constables have sometimes to do duty for 24 hours, most of the time standing, and for that they are given a poor pay packet at the end of the month. Even the ASIs and SIs are not fully satisfied with the benefits that they are now getting. So, you kindly look into the recommendations of the Khosla Commission regarding the emoluments, the amenities and other benefits which they have given.

With these words, I have every reservation to support this Bill fully. I will give my full-throated support to the Bill when you bring it after Delhi becomes a full-fledged State, after a full-fledged legislature is established and the elected representatives of the people of Delhi run the State. Then,

the Police Commissioner will be under the Government. In that case alone, you can achieve the goal for which you are bringing the Bill. I conclude.

श्री किशोर लाल (पूर्व-दिल्ली) : सचापति महोदय, पुलिस के मामले पर बात करते हुए कोई भी व्यक्ति बहुत बुनिया में पड़ जाता है—पुलिस को ज्यादा पावर्स दी जायें तो मुश्किल होती है और कम पावर्स हों तो दूसरे किस्म की मुश्किल पैदा होती है। हमारे देश में मूझ को ऐसा दिखाई देता है कि सिर्फ दो ही तरह के सिस्टम प्रचलित हैं—एक—पुलिस कमिश्नर का और दूसरा वह जो पुलिस कमिश्नर के पहले दिल्ली में फंक्शन कर रहा था।

एक बात मैं सब से पहले कहना चाहता हूँ—दिल्ली में हम लोग जो चुने जाते हैं—उन में सब तरह के आदमियों को चुने जाने का अधिकार है। दिल्ली हिन्दुस्तान की राजधानी है, सब तरफ से लोग यहाँ आते हैं, उन सब का ताल्लुक पुलिस के साथ या दिल्ली एडमिनिस्ट्रेशन के साथ हो जाता है—इसलिए उन का इस मामले में दिल्ली की सेना स्वाभाविक है। लेकिन अभी तक बयकिस्मती यह रही है कि दिल्ली के अन्दर दिल्ली की अपनी सरकार न होने के कारण, जो भी डाँचा किसी अफसर को या किसी मंत्री को अगुआ लगा, वही यहाँ पर ले आये, उस जगह के एक्ट को यहाँ पर एक्सटेण्ड कर दिया। दिल्ली के साथ हमेशा यही धर्मसंकट रहा—मिसाल के तौर पर इस पुलिस कमिश्नर के मामले को ले लीजिए, पिछले इस सालों से यह मामला यहाँ चल रहा है कि दिल्ली में पुलिस कमिश्नर होना चाहिए या नहीं होना चाहिए। अब मंत्री महोदय ने फैसला दे दिया कि होना चाहिए, इस बुनियादी फैसले के बाद मामले को फिर अधिकारियों के पास भेज दिया गया और चूंकि जल्दी से जल्दी इस को लाना है, आर्डिनंस के जरिये लाना है, जिहाजा वे “नाइट-आवल” बर्न करने लगे और जो बन्दई का पुलिस एक्ट था, जो उस का बैसिक डाँचा था, उस में अहमतर न कर के उन्ही को जकब-ब-सफज यहाँ

ले आये। मैं यह समझता हूँ कि उन्ही दिल्ली की जो अपनी इन्डिपेण्डेण्टी है, उसका जो अपना एक खास-करेक्टर है, उस को बचाने की कोशिश नहीं की। इस तरह के एक नहीं अनेक उदाहरण हैं—मद्रास का “सिनेमाटोग्राफ एक्ट” यहाँ लाया गया, “ल्यूनेसी” एक्ट लाया गया, बुक्स एण्ड पीरियोडिकल्स के बारे में जो एक्ट था, उस को ले आये। दिल्ली में आज ट्रेफिक की सबसे बड़ी प्रबलम है—बड़ी केमोटिक-कम्पीजन है, लेकिन दिल्ली के मोटर-व्हीकल्स एक्ट का एम्कोर्समेंट पुलिस के हाथों में नहीं दिया। अभी मेरे एक साथी ने कहा कि यहाँ एक सब से बड़ी प्रबलम यह है कि बहू-वेदियों के साथ ज्यादाती होती है, ईबटीजिन होती है—उनके मुताल्लिक पुलिस को ज्यादा पावर्स देने की बात इस में नहीं आई है। इसी तरह के एक्साइज की प्रबलम यहाँ पर है। हर गली-कूचे में और खास तौर से रोडीटल-मेंट कालोनीज में घ्राप चले जाइये। राजस्थान की एक खास कौम के हर घर में शराब बनती है और चूंकि उन के पास कोई दूसरा प्रोफेशन नहीं है, इसलिए वे उस शराब को बहाँ बेचते भी हैं। इन के मुताल्लिक पुलिस को पावर देने की कोई बात इस में नहीं है, उन मामलों को एक्साइज कमिश्नर देखेगा। मैं नहीं समझता कि इस तरह से दिल्ली की ला-एण्ड आर्डर प्रबलम हल हो सकती है। कहीं पर कोई एक्साइज का अगुआ हो, किसी बहू-वेटी की इज्जत का मामला हो, हिन्दू-मुस्लिम फिस्ताद हो जाये—इन सब चीजों का हल इस से नहीं हो सकता है। इसलिए मैं यह कहना चाहता हूँ कि यह जो बिल लाया गया है—इस को सिर्फ “बीरो” कर के ले आया गया है, दिल्ली के अन्दर जो प्रबलम है, उन को नहीं देखा गया है। माफ करेंगे साहब, यहाँ बन्दई की ट्रेफिक प्रबलम घ्राप देखते हैं। यहाँ घ्राप देखिए कि ट्रेफिक किस किस्म का है। दिल्ली के अन्दर सेनापदी की है, जाबों साइकिलों की है और

उसके नाम बुनियाद मर भी दिखायी है। एक घण्टा ही मिशन का बहुत बड़ा ट्रेकिंग है और हम को घावत भी बड़ा बड़ा है कि सबसे छः बजे से पहले और शाम को 8 बजे के बाद जितने रैंड सिगनल होंगे, उन को सब लोग जम्प करेंगे। पुलिस वाले बसना करते हैं तो उस के बाद उस बालान को मैजिस्ट्रेट के पास भेजिये। मेरे ब्याल से और मुझे यह कहने के लिए धाय माफ करेंगे कि सभी लोग, इन्टेलेक्चुअल लोग और हर आदमी को जल्दी रहनी है और इसलिए वह रैंड सिगनल को जम्प करता है। नतीजा यह होता है कि एक्सीडेंट होते हैं। रैंड सिगनलों पर रुकने के लिए न लोगों को घावत है और न उन की ऐसी हैबिट बनाई गई है और न ऐसा करने के लिए कोई ऐसा पनियमेंट है, जिस की वजह से लोग ऐसा काम न करें। इसलिए मैं मंत्री महोदय से यह कहना चाहता हूँ कि धाय ने बहुत धन्य किया कि एक नई बीज लाए, कोई भी नई बीज लाई जाए, तो वह अच्छी होती है, अच्छे तरीके से उस से काम चलाया जा सकता है लेकिन मैं बहुत समझता हूँ कि यहाँ की जो बुनियादी चीजें हैं और दिल्ली की जो अपनी प्राब्लम्स हैं

Because of its own character, because of the habit of the people, because of the floating population, because of nearness to other cities, because of industrial unrest and industrialisation —like Faridabad, Ghaziabad and so many other things.

तो मैं ऐसा समझता हूँ कि दिल्ली की तमाम बातों को इस के अन्दर रिया नहीं।

मैं धाय को एक बात और बतलाऊँ, माजूम नहीं कि हमारे मेम्बर साहबान को माजूम है या नहीं, पुलिस के पास एक और काम है—अभी हम जूडीशियरी को पुलिस से सेपरेट कर रहे हैं—और वह यह है कि पुलिस के कांस्टेबिल को प्रोसेस सर्विंग का काम दिया हुआ है। एक पाने में एक आदमी होता है और जब मुकदमे ज्यादा होंगे, तो 500 लोगों को उस को लोगों पर तामिल करने होंगे। एक कांस्टेबिल कभी भी इतने समय टाइम के अन्दर तामिल नहीं कर सकता और नतीजा यह

होता है कि कोर्ट्स में डेड्स पर डेड्स बढ़ती चली जाती है। मैं बहुत अचब से कहना चाहता हूँ कि प्रोसेस सर्विस को यह काम दिया जाए। अगर कांस्टेबिल के जरिये क्रिमिनल केसेज में समय की तामिल करनी है, तो उन को ताबाद को दड़ाए। उन की ताबाद ज्यादा न होने की वजह से 500 आदमियों के जो मुकदमे एक पाने में होते हैं, तो समय के तामिल न होने के कारण वे एवार्न हो जाते हैं और इस तरह से जस्टिस डिसेड हो जाती है। जब ऐसी बात होती तो ला एण्ड आर्डर में किस का विश्वास रहेगा।

इस के अलावा एक चीज और यह कहना चाहता हूँ कि अगर धाय एक्सीडेंट हो जाता है तो पुलिस के ऊपर कोई आम्बिगुअन्स नहीं है, उनके ऊपर कोई पाबन्दी नहीं है कि इतने दिनों में लोगों को कम्पेन्सशन दे दिया जाए। वस, वस सास के ऐसे लोगों के कम्पेन्सशन के केसेज पड़े हुए हैं जिन को कम्पेन्सशन मिलना चाहिए था और वह मिला नहीं है। जो लोग मर गये और उन के घर में कोई दूसरा कमाने वाला नहीं है तो कम्पेन्सशन देने की बात सालों तक नहीं होती है। पुलिस ने साल लगा लिया, दो साल लगा लिये, तीन साल लगा लिये, कोई नहीं पूछता है क्योंकि जितने ट्रेकिंग के केसेज हैं उन के लिए कोई पाबन्दी नहीं है कि इतने दिनों में केस को कम्पलीट कर के देना है। मैं पूछना चाहता हूँ कि कौन सी प्राब्लम को धाय सोल्व करना चाहते हैं। लोगों का पुलिस में फेब नहीं है और फेब तब तक नहीं होगा जब तक कि उन को धाय इमीडिएटली जस्टिस नहीं देंगे। एक्सीडेंट केसेज में धाय वे नहीं सकते ट्रेकिंग में ला एण्ड आर्डर की प्राब्लम होती है, तो उस को धाय सोल्व नहीं करते, एक्साइज एक्ट में धाय उन को पावर दे देते हैं और बुनियाद भर के कायदे कानून बनाते हैं। उस के बाद मोटर व्हीकिल एक्ट में बाहे इंडियन ग्रांजायिदाबाद से 15 दिन की ट्रेनिंग के कर और

[भी किशोर लाल]

हीवी बर्होफिल्स का लाईवेंस ले कर आ जाए और 10 प्राइमियों को मार कर चला जाए, तो उस को छः महीने की ही सजा मिलेगी मैगजीस्ट्रेट द्वारा बग के लिए ।

घ्राप पुलिस को इकट्ठी जग से डील करने की पावर्त नहीं देंगे और बुक्स और जरनल्स के अन्दर घ्राप पुलिस को पावर्त दे कर, उस को बया बनाना चाहते हैं, यह मेरी समझ में नहीं आता है ? इसलिए मैं यह कहना चाहता हूँ कि दिल्ली के हिसाब से इस के अन्दर बहुत ज्यादा रीबिकिंग करने की जरूरत है । दूसरे यह है कि पुलिस को क्रेडिबिलिटी नहीं है और क्रेडिबिलिटी यों नहीं है कि पुलिस वालों को कोई प्राइमी अक्छो नजर से नहीं देखता हैं । वे जैसे ही अंग्रेजों के निशान बने हुए हैं कि लाल पगड़ी देखी तो लोग परेशान हो गये और लोग उन को ताकत की निशानी समझते हैं ।

अब पुलिसवालों की जो दिक्कत है, परेशानियां हैं, वे यह हैं कि पुलिस के प्राइमी को कोई प्राइमी किराये का मकान नहीं देता । किराये पर उन को मकान नहीं मिलता तो सरकारी जमीन पर अन्नभारदाइण्ड तरीके से कब्जा कर के बैठे हैं । पुलिस वाले का अगर कोई आई-बन्ध हुआ या उस का बाप हुआ या भाई हुआ, तो वह उस के साथ रह लेता है लेकिन उस को किराये पर मकान नहीं मिलता है । अब उसे पुलिस डिपार्टमेंट कोई मकान नहीं देता । किराये पर उसको मकान मिलेगा नहीं क्योंकि उसकी क्रेडिबिलिटी नहीं है । एक दफा किसी ने मकान में रख लिया तो निकलेगा नहीं । पुलिस अपने मकान नहीं देती । इस तरह से उसका माइण्ड घर की प्रब्लम में फँसा रहेगा । नतीजा यह होगा कि उसे पीस भाफ माइण्ड नहीं होगा और अब उसे कोई सहायित नहीं मिलेगी, पीस भाफ माइण्ड नहीं होगा तो वह बाहर भी प्रस्टिस नहीं कर पायेगा ।

दिल्ली की ओर भी प्रब्लम्स हैं । दिल्ली एक छोटी सी जगह है । आपने इस बिल में सजा तो मुकरर कर दी है । लेकिन

बिहार जैसे प्रदेश में तो आप किसी को कहीं भी ट्रांसफर कर के भेज सकते हैं, बहुत दूर भेज सकते हैं । वहाँ तो उसका ट्रांसफर भी एक सजा मानी जाती है लेकिन दिल्ली में तो यह भी मुमकिन नहीं है । कायदे-कानून के मुताबिक किसी को सजा दिलवाना बहुत मशिकल हो जाता है । दिल्ली में तो आप चावनी चौक से कनाट प्लेस, कनाट प्लेस नहीं तो मार० के० पुरम भेज दीजिएगा । कहीं की कीमत पांच हजार है, कहीं की कीमत छः हजार है । इसलिए दिल्ली का प्राइमी तो ट्रांसफर ही नहीं सकता है । एस० पी० तो हो सकते हैं, एस० एच० भी० जिनके पास पावर होती है, उसका ट्रांसफर नहीं हो सकता है ।

मैं कहना चाहता हूँ कि जब घ्राप इसे बना रहे है तो क्या घ्राप यह नहीं सोच सकते कि इस बारे में क्या हो सकता है ? एक दफा सोना भी गया था लेकिन लोग कोर्ट से स्टे आर्डर ले प्राये । जब घ्राप दिल्ली की पुलिस में सुधार करने की बात कर रहे हैं तो घ्राप को इस किस्म के कदम भी सोचने चाहिए जिससे यह प्रब्लम सुलझायी जा सके और जिससे पुलिस का इंचार्ज वाकई में इफेक्टिव हो, उसकी क्रेडिबिलिटी हो । इस तरह से उसमें कांफिडेंस प्रायेगा ?

मैं यह कहना चाहता हूँ कि जब घ्राप यह भी नहीं कर रहे हैं, मकान भी उन को नहीं दे रहे हैं तो आपका मन द्विविधा में है । आपने इस बारे में थॉरिनेस इत्यु कर दिया और कंसिग, पार्टी का हो कर इसे मुझे सपॉर्ट भी करजा होगा । लेकिन मैं धर्म संकट में हूँ । हम दिल्ली के लोग यह महसूस करते हैं कि हमारी मुशिकल यह है कि हमारी स्टेट न होते हुए हमारे लिए कोई प्रासान हम नहीं हैं । चीफ अफसर ने जो लपज लिख दिया, वह पत्थर की लकीर बन गया उसको समझाने करने की कोई बात नहीं है । मैं घ्राप से इस बात की युजार्जिस कर्ना कि इस

पार्लियामेंट के चलते भी कोई ऐसा लीगल तरीका निकाला जाए, वह तरीका मुझे मालूम नहीं है कि क्या हो सकता है, जिससे इसमें कुछ तब्दीलियाँ या सके, याफ कोई इफेक्टिव इन्स्ट्रूमेंट आफ सर्विस दिल्ली के लोगों को दे सकें। इससे बाहर के लोगों को भी और दिल्ली के लोगों को भी तमबाएँ पूरी होंगी। इसका कोई न कोई तरीका निकाल कर आप को इसमें तब्दीली लानी चाहिए और दिल्ली के कन्वेंटर के हिसाब से इस बिल को बनाना चाहिए।

जता मैंने आप से कहा यह नयी चीज है और मैं उन लोगों में से हूँ जो नयी चीज को अच्छी ही मान कर उसका बेलकम करता है। एनी बेंज इज बेटर। इसलिए मैं इसको बेलकम ही करूँगा। कुछ होगा तो बाद में देखा जाएगा। कम से कम जो पुराना तरीका अब तक चल रहा था उससे तो बेटर तरीका ही यह साबित होगा। सभी उम्मीद और आशा के साथ मैं इस बिल को सपोर्ट करता हूँ।

SHRI VAYALAR RAVI (Chirayinkil): This Bill has been debated from two angles. Madam Parvathi Krishnan, the hon. Member, took objection that while the proposal for Delhi statehood has been mooted and even the Bill has been introduced in this House, the absolute authority given to the police in the Delhi Police Bill is undemocratic.

Delhi is the capital of India and it has a cosmopolitan population. They come from all areas and States and regions of the country. They must have the protection from the government and from the administration. It is a fact which everyone knows and everybody complains even in this Parliament that the law and order situation in Delhi is deteriorating and the Police is not in a position to control. It will not be too much, I think Sir, if I may say that there is an inefficient Police system in Delhi. On the floor of this House on many occasions Members of Parliament have demanded a new Police set-up in Delhi.

That is why the Khosla Commission Report or whatever be the report, has been accepted by the Government. Some problems arise because of this Bill. What will happen firstly when Delhi becomes a State. I want to make it very clear that the proposal to make Delhi a State is not in the better interests of the country as a whole. This is my feeling. If Delhi becomes a State—of course I shall speak on the Bill when it comes before the House—I shall take the opportunity to warn the Minister that there would be troubles because Delhi is the capital and many people come here and live here and if you make it a State, you will only create many problems for the administration and the dual authority will function here. This is a matter to be considered very seriously. The state-hood is a political decision and it is not a wise administrative decision. It is subject to the political pressure from your own party. That is my objection to it.

Now, what will happen? The Bombay Act is with me. The I.G.P. will become Commissioner of Police. You have copied many things from the Bombay Police Act 1951. The Commissioner of Police is accountable to the Administrator and then who will be accountable to Parliament? What is the position of the Metropolitan Council or the Assembly that you propose to set up. Will the Police Commissioner act independently of the Government? May be, the Chief Minister or the Chief Executive Councillor or whoever he may be will not have the control of the Police. Does it mean that the police would be answerable only to Administrator? And then you are answerable to Parliament? In that event in every session we must have a discussion over that. I do not know whether the Home Minister is going to control the entire police. My point is—good or not I am not going to say that—this. I want to understand from you whether according to this Bill, whether Police Commissioner is answerable to

[Sbri Vayalar Ravi]
 the Administrator? You have to clarify this. That is the objection raised by the lady Member in this Resolution. I won't call all the police personnel are corrupt. I do not want to brand them all as corrupt. They have to protect the citizens. They have to maintain the law and order and every other thing. There are many corrupt elements in the police. I do not want to generalise by calling them all as corrupt. To-day I read somewhere in the Indian Express that a police man came and asked for *dahi* from someone which he could not give. He arrested the person. He hit some one and someone was killed. This is the thing which is happening. We have to restrain the police. We are guided by the Police Act of 1861, a century year old Act enacted by the British, the then Rulers of India to rule the people of India when we were under the colonial rule. Even after thirty years of Independence we could not change or modify that. We have amended the IPC or Cr. P.C. But, Sir, we could not effect any reform and make any amendments to the Police Act. I want to make one more point very clear. You may remember that two colleagues, M.Ps met with their tragic death due to accidents.

We are scared to walk on the road. Vehicles can hit us. Who is the law breaker in Delhi? The Military vans, D.T.C. buses, Police vans and the diplomat cars are breaking the entire traffic line. I wish the Minister goes incognito on the roads of Delhi and see for himself how the vehicles are plying even when there is red light. There is no rule at all, for the military vans, lorries and the D.T.C. buses. I should call them the death-knell. It is horrible in Delhi. We have lost two comrades. There is no modern technique introduced in Delhi. The police keep on standing on the roads for hours to-gather. You should introduce a device in Delhi. Please go and see Bombay and Madras. How efficiently they have introduced the

traffic system. Nobody can drive at a speed more than 40 k.m. The police immediately checks up the speed. That is the police administration in Madras City.

Such an efficient police traffic control is there in Madras. Here, you think that one police man standing and showing his hands is enough to control the traffic; No, it is not I would request you to find out what the modern techniques for controlling the traffic are and these should be there as a permanent measure for twenty-four hours to have a watch on the traffic system. This is most important. The police man being on duty for half an hour, showing his hand and then going away will not solve the problem.

I would like to make one or two more points, because when my amendment comes, I will speak at that time. Now, if you go and see the condition of the police barracks, you will find that quite miserable and horrible. Are they cattle or human-beings? We want them to provide protection for our residences and for us but what are the conditions in which they live. Why should I blame them and say that the policemen are corrupt? In fact they are forced to be corrupt. How do they live? The census have shown that eighty percent of the policemen are TB patients. Have you provided them proper medical care? Have you provided them with proper shelter? No. They live in the most horrible conditions. What shelter have you provided to the policemen who come in connection with the security of the Parliament House? Why can't you provide a small nice shelter for the policemen?

I would request you to come and see the beautiful shelters being provided to the policemen in Kerala. The Kerala Housing Board is building these houses for the policemen. We have completed thousands of houses. There the scheme is to provide attached houses near the police station to

every police man. Why can't you do that here.

I demand, that the grievances of the policemen should be properly looked into. Proper arrangements should be made for education of their children; they should be provided with good shelter and medical care. You must give them minimum necessities of human life. This is most important. Only then, we can think of doing away with corruption.

There are certain other clauses of the Bill on which I will speak later when I move my amendment. Wide powers have been given to the police, to which I take strong objection.

MR. CHAIRMAN: You can have two minutes more and finish now.

SHRI VAYALAR RAVI: If you allow me to speak at that time also for one minute, I would like to make my point. ☞

Sir, wide powers have been given to the police. The Commissioner of Police has been given the power to appoint special police officers. Any able-bodied person can be appointed as a special police officer. What does it mean? You want to make these appointments political appointments. You want to give the powers of the police to irresponsible people. It is a very dangerous clause. We oppose it very strongly. The licences which are supposed to be given by the Municipal Corporations would be given by the Police. If there is a script of a drama, which has come from Kerala, you have to make a Hindi translation of it and give it to the Police Commissioner for permission. What an absurd clause? Like this, there are many other clauses also which are quite objectionable. They are also being given powers with regard to the performance by artists. That is not correct.

Lastly, the police have been given powers to obstruct any genuine trade

union movement in the railways etc. I take very serious objection to it. If the workers unit and have a procession, the police can intervene and disperse them. They can do this in any kind of demonstration by the workers.

I would speak at the time of my amendment. I would only say here that as far as this Bill is concerned, very wide powers have been given to the police; these require to be a little more controlled. Unless these powers are suitably controlled, these are likely to be abused and will create more problems than curbing them.

With these words, I conclude.

श्री विजय कुमार मलहोत्रा (दक्षिण दिल्ली) : सभापति महोदय, इस बिल पर बहस के दौरान पुलिस को अधिक पावर देने के खिलाफ बहुत सी बात कही गयीं। यह बात ठीक है कि आज पुलिस की इमेज बहुत खराब है और पुलिस के द्वारा पिछले दिनों में बात तोर पर इमरजेंसी के दौरान और उससे पहले किये गये जो अत्याचार थे उसके कारण लोगों के मन में काफी शंका है पुलिस को अधिक पावर देने के बारे में। परन्तु मैं कहना चाहता हूँ कि इमरजेंसी के दौरान या उससे पहले पुलिस ने जिस प्रकार से अत्याचार किये, ज्यादतियाँ कीं, उसके साथ जो डिस्ट्रिक्ट मजिस्ट्रेट थे जिनके अर्धीन पुलिस आती है उनमें से किसी जिम्माधीन ने उन ज्यादतियों को रोकने का साहस किया हो ऐसा भी नहीं दिखाई नहीं देता। सारे हिन्दुस्तान में 350, 400 से ज्यादा जिले, पर सारे हिन्दुस्तान में एक भी डिस्ट्रिक्ट मजिस्ट्रेट ऐसा नहीं निकला जिसने खाली कागज पर दस्तखत करने से इनकार किया हो। इसलिये यह कहना कि डिस्ट्रिक्ट मजिस्ट्रेट के अंदर पुलिस रहेगी तो ज्यादा अच्छा कंट्रोल रहेगा और पुलिस कमिश्नर

[श्री विजय कुमार महाशोभा]

बना दिया, पुलिस को ज्यादा पावर दे दी तो उससे ज्यादा नुकसान होगा, यह मैं ठीक नहीं समझता हूँ ।

यह ठीक है कि कलकत्ता, बम्बई और मद्रास, इन तीनों जगहों पर प्रभेज पहले आये जिस कारण यहाँ पर पुलिस कमिश्नर बनाया गया और बाद में यह सिस्टम डिस्ट्रिक्ट मजिस्ट्रेट्स और पुलिस का चला । परन्तु आज के इन हालात में पुलिस कमिश्नर का एक्सपैरीमेंट सक्सेसफुल हो सकता है बशर्ते कि उसके साथ कुछ और सुधार किये जायें ।

इसलिये मेरा पहला सवाल यह है कि जब डिस्ट्रिक्ट मजिस्ट्रेट निकल जायेगा तो उसकी जगह कौन लेगा ? क्या डिस्ट्रिक्ट मजिस्ट्रेट की जगह सैट्रल गवर्नमेंट लेगी ? क्या यह पासिबल है कि डिस्ट्रिक्ट मजिस्ट्रेट को बीच में से निकालकर पुलिस सीधे सैट्रल गवर्नमेंट के अन्डर या होम मिनिस्टर के अन्डर आ जाये ? मैं समझता हूँ कि यह सुभाष्यपूर्ण और गलत डिजीजन होगा । इसलिये इस बारे में विचार करने की जरूरत है ।

दिल्ली एडमिनिस्ट्रेशन का बिल जो यहाँ पेश किया गया है, उसमें भी कहा गया है कि पुलिस पूरी तरह से दिल्ली के मिनिस्टर्स के अन्डर नहीं होगी । यह एक तरह से लैफ्टिनेंट गवर्नर की पावर में रखी जायेगी और लैफ्टिनेंट गवर्नर सैट्रल के स्टेट होम मिनिस्टर के अन्डर होगा । डिस्ट्रिक्ट मजिस्ट्रेट को हटाकर उसकी जगह पर केवल सैट्रल होम मिनिस्टर या लैफ्टिनेंट गवर्नर बीच में आ जाये तो यह ऐसी चीज है कि जो पुलिस पर थोड़ा बहुत कंट्रोल होना चाहिये, वह भी इसमें से निकल जायेगा । इसलिये मेरा सुझाव है कि जब दिल्ली स्टेट के मिनिस्टर आ जायें तो यह उनके अन्डर हो ।

मुमिया नर के जितने भी कंट्रीज हैं, कुछ कम्युनिस्ट कंट्रीज को छोड़कर बाकी सब में पुलिस का म्युनिस्पलाइजेशन हो चुका है । लन्दन में पुलिस काउंटी काउंसिल के अन्डर है, बर्लिन में कारपोरेशन के अन्डर है, टोकियो, एडिनबरा, अमेरिका और कनाडा के हर शहर में वहाँ की पुलिस लोकल बाडीज के अन्डर है, वहाँ के डिस्ट्रिक्ट मजिस्ट्रेट्स को रिज्लेस किया है । म्युनिसिपल कमिटीज ने या कारपोरेशन ने । तो यहाँ पुलिस कमिश्नर या तो दिल्ली म्युनिसिपल कारपोरेशन के अन्डर हो या उसके बाद जो दिल्ली स्टेट के मिनिस्टर्स होंगे, उनके अन्डर हो तभी पुलिस ठीक तरह से काम कर सकेगी । केवल सैट्रल गवर्नमेंट के अन्डर रखकर तो मैं समझता हूँ कि उससे प्राबलम्ब बढ़ सकती है और उससे नुकसान हो सकता है ।

दूसरी बात मुझे यह कहनी है कि यहाँ पुलिस कमिश्नर बना दें या डिस्ट्रिक्ट मजिस्ट्रेट के अन्डर रखे, अगर दिल्ली की पापुलेशन के बारे में कुछ नहीं किया गया तो इस समस्या का हल नहीं हो सकेगा । दिल्ली की पापुलेशन हर साल करीबन डेढ़-दो लाख बढ़ रही है । लाखों आवामी हर साल बाहर से आते हैं और दिल्ली में 2, डायें लाख पापुलेशन बढ़ जाती है । जितने लोग बाहर से आते हैं, उनमें बहुत से ऐसे हैं जो धन्या भी नहीं करते और पुलिस को इस सब की कोई जानकारी भी नहीं होती ।

आज दिल्ली की पापुलेशन 55 लाख के करीब है, अगर यह थोड़ी और बढ़ गई तो दिल्ली की प्राबलम्ब और बढ़ती जायेगी । यहाँ वाटर, इलेक्ट्रिसिटी, सैनीटेशन, सिविक प्राबलम्ब बढ़ जायेंगी और ला एंड वाटर्स की प्राबलम्ब और भी ज्यादा खराब हो जायेगी । इसलिये दिल्ली की पापुलेशन पर किसी भी तरह

से कंट्रोल करना चाहिये। दिल्ली कैपिटल है, यहाँ सारे हिन्दुस्तान के लोग आ सकते हैं, लेकिन वहाँ लोग यहाँ जायें जो यहाँ सविल' करें या जिनके यहाँ रहने का इंतजाम ही तब तो ठीक है। कोई भी धाबन्दी बाहर से आता है, और यहाँ मुम्मी डालकर बैठ जाता है। यहाँ उनमें से 50 प्रतिशत ऐसी जगह हैं, जहाँ पर कि काइम होता है। इसलिये दिल्ली की पापुलेशन के बारे में विचार करना चाहिये।

17 hrs.

मुझे बड़ा दुःख है कि हमारी गवर्नमेंट ने नेशनल कैपिटल रीजन की स्कीम भी खत्म कर दी, जिसके खत्म होने से धास पास के छोटे छोटे शहरों में जिनमें दिल्ली की पापुलेशन को बसाना था, वह भी स्कीम खत्म हो गई। ऐसी हालत में अब कि पापुलेशन का एक्सप्लोजन हो रहा है, यहाँ के ला एंड आर्डर को संभालना काफी मुश्किल काम है।

पुलिस कमिश्नर बनाने की बात ठीक है, लेकिन दिल्ली पुलिस का माडर्नाइजेशन कब किया जायेगा? होम मिनिस्टर साहब को इसके बारे में जरूर विचार करना चाहिए। आज दिल्ली की पुलिस के पास बिल्कुल प्रिमिटिव साधन हैं। दुनिया भर में पुलिस को जो नये माडर्नाइज्ड साधन दिये जाते हैं, उन में से कोई साधन पुलिस के पास नहीं है। पुलिस के पास न फनडी हैं, न मोटर साइकल है और न ही उन का नम्बर ही पूरा है। यहाँ तक कि अगर पुलिस काइम ही जगह पर जा कर देखे कि और पुलिस की मदद की जरूरत है, तो किसी धाबन्दी को भेजना पड़ता है, जिस में बंदी बन जाते हैं। यहाँ की पुलिस के पास बाकी टांकी भी नहीं है कि उस के माध्यम से और पुलिस को बुलाया जा

सके, या बात की जा सके। इतने प्रिमिटिव साधन होते हुए सिर्फ पुलिस कमिश्नर बना देने से दिल्ली की प्रोब्लम हल हो जाये, यह संभव नहीं है।

पिछले बिनो में कामलबेल्व गेज के सिलसिले में बाहर गया था। मुझे तीन बार शहरों में जाने का मौका मिला। हर जगह धाबन्दी ट्रैफिक ला को तोड़ने से डरता है, क्योंकि उसको 50, 75 या 100 डालर जर्मनी की बिट मिल जाती है। लेकिन दिल्ली में पागलपन है। यहाँ पर ट्रैफिक ला नाम की कोई चीज नहीं है। पुलिस भी इस बारे में कुछ ज्यादा नहीं कर पा रही है। अगर पुलिस कमिश्नर के माध्यम से इस समस्या को ही हल कर दिया जाये, तो यह एक बड़ी बात होगी।

इसके अलावा यह भी जरूरी है कि पुलिस के वे स्ट्रक्चर में सुधार किया जाये, उसके लिए हाउसिंग और दूसरी सुविधाओं की व्यवस्था की जाये और सड़कें बाँट बाँट से ज्यादा काम करने पर उन्हें बोध-टाइम दिया जाये। ये बात पचास साठ साल के पुलिस में बड़ी टेन्शन का कारण बनी हुई है। मिनिस्टर साहब इस बात की व्यवस्था करें कि पुलिस के लिए सही तौर पर हाउसिंग का इन्तजाम हो, उन्हें बोध-टाइम दिया जाये और उन के वे स्ट्रक्चर को भी ठीक किया जाये।

पुलिस कमिश्नर के माध्यम से ऐसी व्यवस्था करनी चाहिए कि जो लोग गवाही देते हैं, उन्हें बी० आई० पी० ट्रीटमेंट दिया जा सके, या कम से कम उन्हें कोर्ट्स में जा कर प्रश्न न खाने पड़ें। आज हालत यह है कि पुलिस के पास गवाही के लिए कोई नहीं जाता है।

[विजय कुमार मलहोत्रा]

दिल्ली में पुलिस कमिश्नर बनाना एक बहुत म्बारक कदम है, लेकिन अगर इसके साथ साथ ये कदम उठाये जायेंगे, तो कैपिटल की ला एंड ऑर्डर प्राबलम को साल्व करने में काफी सहायित होगी।

*SHRI S. G. MURUGAIYAN (Nagapattinam): Hon. Mr. Chairman, Sir, I welcome the Delhi Police Bill which seeks to model the Delhi Police set-up on the pattern of Police set-up in Madras, Bombay and Calcutta.

At the very outset, I would like to point out that the Police in our country does not give protection to the poor people. The Police feels that their primary duty is to guard the interests of vested interests. In fact, I should say that the Police has become the handmaid of haves in the country and the have-nots are left to fend for themselves. I am sure that none in this House will contradict me if I say that the increasing number of atrocities being perpetrated on the Harijans and Scheduled Castes is mainly due to lack of police protection to them. You will find in our country the strange phenomenon of the culprits going scot-free and the victims being punished by the Police. In the Socialist countries the Police set-up is geared to meet the social needs of the people; their primary concern is giving protection to the common people.

I can adduce the cause of ineptitude on the part of the Government in reorganising the Police force throughout the country. It is not enough to make quantitative change; it is essential to have qualitative change also in the Police force of the country. My suggestion may be treated as unscientific. Yet, I would like to suggest that 50 per cent of the total recruitment to the Police Force must

be from the ranks of Scheduled Castes and Scheduled Tribes and other backward classes. Then only there can be a semblance of police protection to these people in the country. I am sure that the hon. Minister of State in the Ministry of Home Affairs, who is also in charge of the welfare of Scheduled Castes and who has piloted this Bill, will bear this in mind for future action.

I would also say that the Police is being administered on the age-old British pattern. The 1861 Police Act is the legal frame-work for the functioning of Police. You can imagine how outdated the Police functioning will be if it is to derive strength from such an outmoded law. The Police in the country should be reorganised to meet the needs of the people of a free nation. As the population grows, the needs of the people also multiply. The Police force must be reoriented in such a manner that the interests of the common people become the corner-stone of all their activities.

Coming now to Delhi Police set-up, I understand that 20 per cent of the Police force is allotted for transport control, 30 per cent to protect the V.V.I.Ps and V.I.Ps in the capital and the remaining 50 per cent is to look after the law and order situation in the capital. Even this 50 per cent gets diluted on the days of political and labour agitations in the capital, on Republic Day and Independence Day and on the days of Public Reception to foreign dignitaries visiting India. Besides maintaining the law and order situation, this 50 per cent Police Force is also to look after the interests of sizable foreign communities serving in the Diplomatic Mission in Delhi.

While the population of Delhi has gone up from 5 lakhs in 1955 to about 60 lakhs in 1978, the Police force has

*The Original speech was delivered in Tamil.

not been augmented in the same proportion. While the population has grown by 12 times, the Police force has not been strengthened even by 3 times. You can well imagine the situation that the Delhi Police has only 5 wireless wagons to cater to the needs of a sprawling city. I suggest that the Delhi Police must be reorganised in three distinct categories—Traffic Wing, V.V.I.P. and V.I.P. Protection Wing and Law and Order Maintenance Wing. Each wing must be well-equipped with modern scientific gadgets. There must be more Police Stations in Delhi. The Police strength must be increased. The pay of a Constable is unfortunately even less than that of a peon in the Central Government. If a constable cannot maintain himself and his family in a decent way, how can you expect him to maintain the law and order situation in the Capital? I suggest that the pay-structure of Police must be revised immediately. I would also suggest that the Delhi Police must be given training in their public behaviour. They are known for their 'thums' and 'thumko'.

As my friend, Shri Bhattacharya pointed out, Shri Dharna Vira, who was responsible for the removal of West Bengal's Progressive Left-front Government, has been made the Chairman of Police Commission. In his public meetings, Shri Dharna Vira does not hesitate to blame the politicians for the worsening law and order situation in the country. Such a man should not have been given the change to preside over Police Commission.

With these words, I conclude my speech.

डा० राज जी सिंह (भागलपुर) :
समाप्ति जो, दिल्ली पुलिस बिल दिल्ली के जो सांसद-महोदय हैं, उनके लिए विशेष महत्व रखता है, लेकिन हम लोग भी अब दिल्ली वाले ही हो गये हैं, इसलिए इस पर हमारा भी उतना ही अधिकार है। मुझे
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इस सम्बन्ध में यही निवेदन करना है—
बहुत पहले ही इस के बारे में रिकमेंडेशन हो चुकी थी—

"The Commissioner of Police system should be introduced in Delhi. He should be of the rank of Inspector-General as he will have to deal with Central Government Ministers, heads of armed forces and other departments."

इसी लिए हमारे जो मित्र बहते हैं कि यह बिल अभी लाया जा रहा है, अभी तक जो देरी हुई है, उसी का प्रतिवार हम लोग कर रहे हैं और इस को जल्दी ला रहे हैं। वस्तुतः दिल्ली की पुलिस व्यवस्था के बारे में जब भी बात होती है—वर्षों ही दुर्भाग्यपूर्ण स्थिति सामने आती है। आज से कुछ ही दिन पहले कुछ आंधड़े निबले थे—“ए-केम-आफ-दि-एफल गार्ट-पुलिस-डेन” और उसमें दिया गया था कि दिल्ली पुलिस की व्यवस्था नितनी हृदयद्रावक है। लाहौरी गेट में यदि किसी को पद-स्थापित किया जाय, तो उसे 30 हजार रुपये पुलिस आफसर को देने पड़ते थे। सदर-बाजार का रेट 20 हजार से 30 हजार रुपये था, मन्वी-मण्डी का रेट 15 हजार से 20 हजार रुपये था। ये आंकड़े 1971 के हैं, अब तो यह काफी बढ़ गया होगा। हर चीज के लिए यहां प्राइस तय थी—डैमर के लिए 5 हजार रुपये से 10 हजार रुपये थे—इस तरह की स्थिति यहां पर है। मेरे कहने का तात्पर्य यह है कि सचमुच में यहां की बिधि और व्यवस्था की स्थिति बहुत दुर्भाग्यपूर्ण है।

ब्रिटिश सल्तनत के जमाने में मद्रास, बम्बई और कलकत्ता में पुलिस कमिश्नर की पोस्ट रखी गई थी और इसलिए रखी गई थी कि वे वहां पर साम्राज्यवादी शक्ति के विस्तार का गढ़ बन सकें। लेकिन अब हम लोगों के लिए इस प्रकार से सोचने की बात नहीं है। अब तो पुलिस राज्य नहीं है, अब तो पीपुल्स राज्य है। इसलिए पुलिस

[डा० रामजी सिंह]

व्यवस्था का जो भावना है अगर उस को हम नहीं अपनायें तो चाहे पुलिस कमिश्नर बना दें या और भा कुछ कहें, पुलिस भगवान बना दें, इस सब से कुछ नहीं होगा। एक बड़े लेखक का यह कहना है :

"Next to the blessings which a nation derives from an excellent Constitution and system of general laws are those advantages which result from a well-regulated and energetic band of police, conducted and enforced with purity, activity, vigilance and discretion."

हमारे गृह राज्य मंत्रों जो तो अभी हैं नहीं लेकिन अगर वे इस पुलिस कमिश्नर का व्यवस्था में इस प्रकार की व्यवस्था वापस करेंगे, जैसे कि ऊपर बताई गई है, तब तो ठीक है, नहीं तो आप इस पुलिस कमिश्नर विधेयक में इतने अधिक अधिकार जो दे रहे हैं तो इन से जनता की आवाज को छिपाने में इसीलिए यह आवश्यक है कि जब पुलिस का इतना अधिकार दिये जा रहे हैं तो हम का इस बारे में अच्छी तरह से चिन्ता चाहिए। अभी जो पुलिस कमिश्नर बनाए गये हैं श्री जे० एन० चतुर्वेदी साहब, उन का कहना है कि :

Delhi police is 40 years behind the Scotland Yard.

ठीक है, उन के पास माडर्न इक्विपमेंट्स नहीं हैं, उन के पास पूरे साधन नहीं हैं जिन से अपराधियों को पकड़ा जा सके। उन के पास पूरी सुविधाएं नहीं हैं। ठीक है, उन को सारी सुविधाएं दी जाएं और हमारे माननीय तिवारी जी के मन में उन के लिए दर्द है और बात सब है कि उन लोगों के रहने के लिए कुछ नहीं है। ये तब तक लिफ्टियां जाएं लेकिन इतने अधिक अधिकार देने से पहले अगर उन को योग्य नहीं बनाया जाएगा, तो वे अधिकारों का दुरुपयोग करेंगे और दिल्ली में पुलिस तानाशाही के दिन हम लोगों को देखने पड़ेंगे। इन सम्बन्ध में मैं यह भी कहना चाहना हूँ, हमारे पार्टिली हब

तो अभी यहाँ हैं नहीं, कि प्रधान मंत्री जी ने पुलिस एक्शन के बारे में यह कहा है :

No third-degree methods with anyone at any time.

तो ये सब चीजें आप देखें लेकिन मैं यह कहना चाहूँगा कि पुलिस के लिए कोड आफ कण्डक्ट, आचार-संहिता हानी चाहिए कि क्या क्या काम पुलिस करे और क्या क्या काम न करे। अगर केवल अधिकार रहें, इयूटील नहीं रहेंगे और उन के अर्थव्यय उन को नहीं बताएंगे, तो यह गलत होगा।

एक बात और मैं यह कहना चाहूँगा कि यह ठीक बात है कि आप इंग्लिश शासन का खरम का रहे हैं लेकिन पार्वती कृष्णन महलजी ने बताया था कि जब दिल्ली को राज्य का दर्जा दिये जाने की बात अभी हो रही है, तो अच्छा होता कि आप इस बिल को प्रवर समिति में भेज देते। जब इधर दिल्ली को राज्य का दर्जा देने का बात हो रही है, तो उस राज्य को कितने अधिकार देने की व्यवस्था वहाँ के चुने हुए जो विधायक हैं, उनका देंगे। किस हद तक उन को अधिकार देने की व्यवस्था आप करना चाहते हैं? इसका कोई तालमेल होना चाहिए, नहीं तो एक तरफ तो आप दिल्ली को राज्य बना कर कुछ अधिकार देने की बात करते हैं और दूसरी तरफ पहले से पुलिस व्यवस्था आप लोगों पर लाव रहे हैं। मैं इस विधेयक का समर्थन तो करूँगा लेकिन मैं यह कहना चाहूँगा कि आडोनेम्स बनाने की जो परम्परा कांग्रेस राज्य में थी, उस कुम्हार का हम को नहीं लेना चाहिए। इसलिए मैं यह चाहूँगा कि जो बात मैंने कही है, उन को मानना गृह राज्य मंत्री ध्यान में रखें और पुलिस को अधिकार देने से पहले उन को इन बातें बनावें कि वे अधिकारों का दुरुपयोग न करें।

श्रीवती बलबीर सिंह (होमियारपुर) :
समापति सहोदय, यह एक पुरानी बीमारी

है जो अंग्रेजों के राज में चली थी और कांग्रेस सरकार को भी यह बीमारी हो गई थी। यह छूत की बीमारी हटी नहीं है और अब हमारी जनता सरकार को भी यह हो गई है। आर्डिनंस से कानून बनाने की बीमारी अभी हटी नहीं है। क्या अंगरेजों को जाता अगर हम इसे इस तरह से नहीं लाते? जब हम दिल्ली को राज्य का दर्जा देने के लिए कानून बना रहे हैं तो इसको इस तरह से लाने में क्या फर्क पड़ा है? वस वही हुआ है कि आई० जी० का नाम बदल कर अब पुलिस कमिश्नर हो गया है। उसको कुछ और अधिकार दे दिये हैं।

आज तक यह शिकायत रही है कि पुलिस के पास कोई अधिकार नहीं भी हो तो भी वह अधिकार इस्तेमाल कर सकती है। कोई अधिकार उनके पास न होने से, उनके पास में कोई कानून न होने से भी उनका कानून चलता है। अब हम उनको बहुत से अधिकार दे रहे हैं।

महात्मा गांधी ने कहा था और हम तो अपने को गांधी-वादी कहते हैं, हम गांधी जो हो मानते हैं और गांधी जी की समाधि पर हमने कस्म खायी है। क्या हमने गांधी जो हो वह बात सीखी है कि कौन-से सरकार खराब होती है, कौन-सी सरकार अच्छी होती है? गांधी जी ने कहा था कि अच्छी सरकार वह होती है जो कम से कम दखल दे।

अगर आप पिछली तथारीख को देखें या दिल्ली की तथारीख को देखें तो आपको मालूम होगा कि जिन दिनों में लड़ाई हुई थी और पुलिस का काम किसी और को सौंप दिया गया था, दिल्ली शहर का काम पुलिस के सिवाय किसी और समा, सोसायटियों के सुपुर्द कर दिया गया था तो उन दिनों में चोरियां और बड़े बड़े जुर्म बिल्कुल नहीं हुए थे, अगर हुए थे तो बहुत कम हुए थे। आप उन दिनों का रिकार्ड बंधा कर देख लीजिए। जिस बस स्टैण्ड पर पुलिस

का सिपाही न हो वहां जेबकतरी नहीं होती है। अगर वहां पर पुलिस का सिपाही मौजूद है तो वहां पर जेबकतरी होगी। अगर आप मिसाल चॉर्तों में देख सकते हैं। दिल्ली में पुलिस सुपरिन्टेण्डेंट के किसी रिश्तेदार की जेब कट गई। इस पर पुलिस सुपरिन्टेण्डेंट ने थाने के इंचार्ज को कहा कि शाम तक उसका पैसा नहीं मिला तो वह सस्पेंड कर दिया जाएगा। शाम में पहले ही उसका बटुआ और पैसा वापस हो गया। इसलिए पुलिस के पास तो पहले ही बहुत से अस्त्र-यारात हैं और और भी उन्ने देने योग्य हैं। चाहिए तो यह था कि जो उनकी मुश्किलें हैं उनको दूर किया जाता और उनके जो अधिकार हैं वे उनको दिये जाते। वह रात को जब घर पहुंचता है, बिस्तर में लेटता है तो टेलीफोन घा जाता है कि किसी जगह उसका जाना है। वह सारी रात और दिन का मुलाजिम है। उसे रहने को मकान चाहिए, बच्चों के लिए साी मुविद्याएं चाहिए, उसका थोड़ा बहुत सेटिस्फार्ड करने की जरूरत है। अगर वह सेटिस्फार्ड नहीं होगा तो वह कैसे काम करेगा। आप उसे एक लार्सेस देते हैं कि वह अपने घर का इंतजाम करने के लिए लोगों से पैसा ले।

अभी श्री आनन्द नारायण मुक्त ने कहा था, एक जजमेंट उन्होंने दिया था कि हिन्दुस्तान में सब से बड़े आरगोनाइंड गिरिह जुर्म करने वालों का पुलिस है। इस स्ट्रिक्चर को र करवाने के लिए, दू० पी० की सरकार सुप्रीम कोर्ट तक गई लेकिन वे रूढ़ नहीं हुए।

इस लिए मैं कहना चाह रहा हूँ कि पुलिस को ज्यादा अस्त्रियारत दे देने से पुलिस का इंतजाम ठीक हो जाएगा या कोई बहुत बड़े इकलौती बात हो जायगी, वह नहीं होगा। पुलिस में अच्छे अफसर भी हैं और दूसरे अफसर भी हैं। इनके ऊपर बैठने वाली सरकार देखे कि कौन आवसी गलत है, कौन आवसी ठीक है। यह न हो कि टेलीफोन

[बीघरी बलबीर सिंह]]

गया और अफसर की गड़बड़ी ठीक हो गई, वह आदमी भ्रष्टा हो गया। तो इन सब बातों को, चाहे दिल्ली की सरकार ही या सेक्टर की सरकार, उन दोनों को देखना चाहिए। पुलिस वालों के काम में बहुत इण्टरफरेंस होती है। एक बदमाश पुलिस वालों ने पकड़ा और किसी का टेलीफोन चला गया, वह बदमाश छोड़ दिया गया। पुलिस उस से बात तक नहीं कर पाती और उसे छोड़वा लिया जाता है। अब टेलीफोन करने वाला चाहे कंवर नाम गुप्त हो या मैं हूँ। जिनकी देर तक हम इस बात को नहीं रोके तब तक यह मसला हल होने वाला नहीं है। यहाँ पर यह कहा गया है कि थर्ड डिप्टी मैजिस्ट्रेट इन्तेमान न करें। मैं पूछना चाहता हूँ कि लिटेरेट माज-नामान क्या आपने उनको मुहैया किया है? अगर नहीं किया है और कोई बात हो जाती है तो फिर आप कहेंगे कि ये पुलिस वाले काम नहीं करते हैं। मैं इन थर्ड डिप्टी मैजिस्ट्रेट की हिमायत नहीं करता हूँ।

पुलिस को पता होता है कि कौन आदमी जूम करने वाला है। आपने उसको यह भ्रष्टाचार दिया है कि बदमाशों को वह दिल्ली को बाहर कर सकती है। मैं पूछना चाहता हूँ कि अगर बदमाश दिल्ली से बाहर कर दिये जाएंगे तो क्या वे शरीफ आदमी वहाँ जा कर बन जायेंगे? वे वहाँ पर जा कर ज्यादा उत्पात करेंगे। इस वास्ते यह समस्या का कोई हल नहीं है। इन की एक्टिविटीज को आपको कब करना है तो यहीं करें। किसी और जगह आप इनको भ्रज देंगे तो वहाँ जा कर वे ठीक हो जाएंगे, शरीफ बन जाएंगे, ऐसी बात नहीं है। आपने पुलिस को बहुत भ्रष्टाचारित दिए एक्सोस्पूट पावर कुस्टस एक्सो स्पूटली इसका भी आपको ध्यान रखना चाहिए। कहीं बैसी वान न हो जाए। जितनी ज्यादा पावर आप दे रहे हैं उतनी ही ज्यादा खराबी न हो जाए इसका भी आप ध्यान करें।

कुछ प्रभुश को भी जबरत है और मैं धामा करता हूँ कि वह आप लगाएँ। अगर आपने ऐसा नहीं किया तो सत्यानाश हो जाएगा।

श्री रीतलाल प्रसाद वर्मा (कोडरमा):
दिल्ली पुलिस अध्यादेश को विनियमित करने के बारे में जो प्रस्ताव आपने पेश किया है उसका मैं समर्थन करता हूँ। दिल्ली का अन्तर्राष्ट्रीय जगत में एक बहुत महत्वपूर्ण स्थान बन गया है। यहाँ की आबादी 56 लाख हो गई है। पांच लाख की संख्या में सालाना यहाँ लोग सारे देश से और विदेश से आते जाते हैं। आसपास के इलाकों से, रेल से नाना प्रकार के अपराध कर्मियों के इस कारण से आने की गुंजाइश भी हो गई है। बेलंग तरह तरह से अपराध करते हैं। इस नये परिपेक्ष्य में यहाँ पर पुलिस को संगठित करने की आवश्यकता थी। जब संसद का सत्र नहीं चल रहा था तब यह अध्यादेश लाया गया था ताकि अपराध कर्मियों पर काबू पाया जा सके। शायद तीन चार महीने इसको लागू हुए हो गए हैं। जब जब संसद में इन अपराध कर्मियों के बारे में प्रश्न आए हैं गृह मंत्री जी ने जो अब गृह मंत्री नहीं हैं, आंकड़े दिये थे और कहा था कि पुलिस को सुसंगठित किया जा रहा है। लेकिन इस के बावजूद भी पुलिस का जिस तरह का संगठन होना चाहिये था जिस तरह की व्यवस्था होनी चाहिये थी, अपराधियों की गति विधियों को नियंत्रित किया जाना चाहिये। वह नहीं हो पा रहा था। आज भी दिल्ली में अनैतिक व्यापार स्त्रियों का काफ़ी बढ़ा हुआ है, गुंडागर्दी काफी बढ़ी हुई है, अस्तमजिक तत्व सक्रिय हैं। इन पर नियंत्रण नहीं हो पा रहा है। चोरियां डकैतियां बहुत ज्यादा बढ़ गई हैं। अभी हमारे डा० सिंह बता रहे थे कि वीसा दे कर, हजारों हजार दे कर पुलिस वालों की पॉस्टिंग की जाती है। किस तरह से इन चीजों पर नियंत्रण स्थापित किया जाए इसको

देखा जाना चाहिये। पाबंद तो ही जा रही है, आप अधिकार तो पुलिस को और ज्यादा देने जा रहे हैं और यह जरूरी भी था लेकिन तीन चार महीने में जो व्यावहारिक रूप देखने को मिला है उस से लगता है कि नतीजे उत्पाह्वर्धक नहीं आए हैं। मैं भी आप को एक उदाहरण देना चाहता हूँ। दिल्ली में आत्म हत्या करने वालों की संख्या दिन प्रति दिन बढ़ रही है। इस के कई कारण हैं। कोई गिर कर मर जाता है तो उसको आत्म हत्या ही मंजा दे दी जाती है। किस तरह से अगर किसी को मकान से गिरा कर मरना कर दी जाती है और उसको आत्म हत्या कह कर मामलों को रफा बसा कर दिया जाता है इसका एक उदाहरण मैं आपको देना चाहता हूँ। रोहित हाउस में इसी महीने एक चरित्र मनोज नामक युवक ने बताया गया है कि कूद कर, छलांग मार कर के आत्म हत्या कर ली। लेकिन वास्तव में उसको धक्का दे कर उसकी हत्या की गई थी जब कि बताया यह गया कि उस ने आत्म हत्या की, तेरहवीं मंजिल पर कूद कर। एक महेन्द्र बर्मा और कुछ दूसरे अपराध कर्मियों ने उस को धक्का दिया था। बताया जाता है कि मित्रता के रूप में ले जा कर के और खिला पिला कर के उसकी हत्या की गई। जो चपड़ासी रहते हैं उन के जरिये कुछ खाने पीने की व्यवस्था की गई, मुर्गे और चूने मंगाए गए। उस के बाद यह कहा गया कि कूद कर उस ने आत्म हत्या कर ली। इस बीच एक आई० आर० में यह विवरण है कि कुछ असमाजिक तत्व हैं, मुरा मुन्दरो का जो व्यवहार करते हैं, अपराध का वह प्रह्ला है, वहाँ यह हूद कर मरा और उसने आत्महत्या की वास्तव में उसकी हत्या की गई है। पुलिस ने आत्म हत्या का मामला बना कर के केस को बरत कर दिया है। उस के फादर जो पहले निर्धन आयात विभाग के डिप्टी डायरेक्टर रहे हैं। उन्होंने बताया है कि उन्होंने खुद लिख

कर दिया है -- पुलिस को कि इस के पीछे एक गिरोह का हाथ है। जो बराबर गड़बड़ी करते रहते हैं और पुलिस को पूरा विवरण देने के बाद भी कोई एक्शन नहीं लेते थे। इस प्रकार की जो सारी दिल्ली में गंदा व्यापार हो रहा है और पुलिस भ्रष्टाचार में डूबी है इस पर पूरा नियंत्रण होना चाहिये।

सभापति महोदय : डा० बलदेव प्रकाश नास्ट स्पीकर होंगे।

डा० बलदेव प्रकाश (अमृतसर) : सभापति महोदय, यह जो बिल सदन के सामने प्रस्तुत हुआ है इसका श्रेय बड़ा सीमित है और सिर्फ इतना ही है कि अपराध की जांच करने के लिये या कानून व्यवस्था को बनाये रखने के लिये जो पहले दोहरी व्यवस्था थी, पुलिस और मजिस्ट्रेट की, उसकी जगह पर एक जगह पुलिस का नये अधिकार दिये गये हैं। हमारे सामने यही प्रश्न आता है कि क्या पुलिस का अधिकार उपयोगी, दक्ष, कुशल और प्रभावी बनाने के लिये यह विशेषक ठीक रहेगा या नहीं? पुलिस का सिद्धान्त रूप से ज्यादा अधिकार देने चाहिये या नहीं? यही मूल भूत प्रश्न हमारे सामने आज है। और मैं समझता हूँ कि दोहरी व्यवस्था से यह व्यवस्था ठीक है। क्योंकि दोहरी व्यवस्था से दो जो एजेंसीज हैं वह बीच में आती हैं। और उस से पुलिस के ऊपर जिम्मेदारी तो हर किस्म की आती है, कहीं कोई गड़बड़ हो जाय पुलिस जिम्मेदार है, लेकिन जहाँ तक पुलिस के अधिकार का सवाल है उस के ऊपर मजिस्ट्रेट और डी० एम० हैं। पुलिस दफा 144 भी नहीं लगा सकती और कोई फायदाही नहीं कर सकती, कोई भी प्रोहिबिटरी मेजर्स इस्तेमाल नहीं कर सकती। तो इस से पुलिस अधिक प्रभावी होगी और उस की जिम्मेदारी बढ़ेगी। लेकिन दूसरा सवाल यह है कि अगर पुलिस को

[डा० बलदेव प्रकाश]

ज्यादा अधिकार दिये जायें तो कितने दिये जायें कहां तक दिये जाएं उन की सीमा क्या हो ? क्या ज्यादा अधिकार देने से हम इनको निरंकुश तो नहीं बना देते जिस से लाभ के बजाय नुकसान हो जाय ? इस बिल को आप ने पढ़ा होगा सभापति महोदय, इस में मूझ संदेह नहीं है और आप भी इसी मन के होंगे कि इस बिल को इस तरह से पास नहीं किया जा सकता । जितने उस में अधिकार दिये गये हैं, ऐसे छोटे छोटे अधिकार हैं जैसे होटल खोलना है तो लाइसेंस पुलिस का, या ड्रामा, ऐम्पथ-मेंट, कोई सिनेमा या सरकम या मेला, भी है, जो ट्रेडीशनल है उस के लिये भी पुलिस का लाइसेंस होना चाहिये । और तो और टिकट बेचने के लिए पास देने के लिये पुलिस का अधिकार हो । तो पुलिस क्या क्या करेगी ? क्या लोकल वाइज, म्युनिसिपल कमेटी या कारपोरेशन नहीं है, जो पुलिस को अधिकार दिया गया है ? उस से दुरुपयोग होगा । इतना ही नहीं पुलिस कमिश्नर को अधिकार दिया गया है कि वह समय पड़ने पर जनता में से टेम्पोरेरी पुलिस अफसर लगा सकते हैं । मैं समझता हूँ कि इस पर गम्भीरता से विचार होना चाहिये । और आगे अगर या तो उसका दुरुपयोग होने की सम्भावना है । यह भी इसके अन्दर है कि किसी इमारत को, गली को किसी भी समय किसी कारण से पुलिस अपने अधिकार में ले सकती है । इससे भी दुरुपयोग हो सकता है । अगर कोई व्यक्ति यह दरखवास्त देता है उसके जीवन को खतरा है और पुलिस उसके लिये कोई प्रबन्ध करे, तो कब प्रबन्ध करेगी ? जब कि वह व्यक्ति उस प्रबन्ध की कीमत अदा करे । आज जो विधेयक हम पास करने जा रहे हैं उसके अन्दर अगर ऐसा कोई प्रावधान है कि अगर कोई व्यक्ति अपनी रक्षा

के लिये पुलिस के पास जाता है और पुलिस उस के लिये ऐडीशनल फ्रीड इस्तेमाल करती है तो उस को कोस्ट उस व्यक्ति को देनी पड़ेगी । क्योंकि उस में शब्द है कि :

shall have to be paid by that man.

तो फिर संरक्षण लेने के लिये कौन जायगा ? उस से कम कीमत पर तो वह आदमी रख सकता है, जो उस की रक्षा कर सके । इस तरह से अगर कोई डिस्टर्ब्ड एरिया है, अगर उस को लॉग दरखवास्त देते हैं कि यहां पुलिस की चौकी बना दीजिये, हमारे यहां रोज इस तरह की गड़बड़ होती है, डिस्टर्बेंस होतें हैं, रायटस होतें हैं तो पुलिस को चौकी आकर बैठ जाती है, तो इस में प्रावधान है कि अगर इस तरह के डिस्टर्बेंस हों तो वहां के इन्वेंटीटोर को उस की कीमत देनी पड़ेगी । मैं जानना चाहता हूँ कि क्यों कीमत देनी पड़ेगी ? क्या ला एंड आर्डर की हिफाजत का काम पुलिस वा नहीं है ? क्या कोई माथल ला लागू हुआ है ? उस व्यवस्था के लिये नौग कीमत क्यों दें ? लॉग टक्स देते हैं, पुलिस जनता की सेवा के लिये है । अगर संरक्षण के लिये, अपराध की रोकथाम, के लिये कोई दरखवास्त दे और उस की कीमत चुकानी पड़े तो मैं समझता हूँ कि उस विधेयक में यह बूटियां हैं ।

SHRI VAYALAR RAVI: At 5-30 you have to take the Half-an-Hour discussion. You can postpone this and Dr. Prakash may continue next time.

MR. CHAIRMAN: Now he will have to wind up.

डा० बलदेव प्रकाश : सभापति महोदय, अभी तो मुझे कई बातें और कहनी हैं, जो बहुत जरूरी हैं ।

MR. CHAIRMAN: The time is not fixed. That will be fixed.

SHRI VAYALAR RAVI: As per the rule it has to be taken up at 5.30 P.M.

MR. CHAIRMAN, Just a minute. The time is not given. It will be taken up. Normally the time is given. I shall check up. You please verify that by seeing the rules. Dr. Baldev Prakash, you may continue.

डा० बलदेव प्रकाश : इसी तरह से और अधिकतर से अधिकार हैं। इसमें यहाँ तक है कि धर्मशालाओं का कन्दील पुलिस करनी। और विचार कीजिये कि धर्मशालाओं में कब किसी ने आना है, कब जाता है, कब वहाँ होगा को नगरी रहेगा, इसका नियंत्रण पुलिस करेगी? जमशान बाट पर भी पुलिस नियंत्रण करेगी कि कब मुर्दे को जलाना है और कब नहीं जलाना है।

आप विचार कीजिये कि अगर यह सब इन्तजाम पुलिस करेगी तो कैसे काम चलेगा? अब कमी पर कोई एम्बुलेंस की चीज है, किम अट्रिस्ट को काम देना है, कौन अट्रिस्ट एम्पनाय होगा, क्या इसका नियंत्रण भी पुलिस करेगी? अगर अट्रिस्ट भी पुलिस के नियंत्रण में हों वहाँ पर चला जा सकता है तो इस प्रबंधन का कितना दुबारा होगा, इसका भी आप अन्दाजा लगाइये?

मैं एक बात और कहना चाहता हूँ कि जब भी कहीं पर झगड़ा होता है तो यह बात आती है कि यहाँ से जलून निकालने की इजाजत किम न हो। डिस्ट्रिक्ट मजिस्ट्रेट ने दो तो पहले प्रिवेटिव मेजर वहाँ नहीं लिये गये? इस कानून की दिववत यह है कि पुलिस कमिश्नर या जो कोई भी अधिकार हो वह असेम्बली की या पब्लिक प्रॉसेशन को इजाजत आरली भी दे सकता है, आप भयभीत कि यह इतनी कमी है कि इसका त्रिभेदारी किस पर है।

SHRI VAYALAR RAVI: I rise on a point of order. This is about the sitting of the House. According to the bulletin the sitting is upto six. If it is at 6 then Half-an-Hour comes up at 5-30. That is the procedure. Of

course it is not mentioned in the order paper. Can you show me the rule? The position is that at 5-30 the half-an hour is taken up if the House sits upto 6. There is no prescribed time. You take the sense of the House if you want to postpone the half-an-hour discussion. After six we are not prepared to sit. You please look up to the rules—page 9 rule 14. It says:

“Unless the Speaker otherwise directs, sitting of the Houses on any day shall ordinarily conclude at 17.00 hours.”

I am relying upon Rule 14. After 6 there is no question of Half-an-Hour being taken up. Mr. Chairman, according to the Bulletin, the House is supposed to sit upto 6. (Interruptions).

MR. CHAIRMAN: Let me take the sense of the House...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): Sir, this Bill seeks to replace the Ordinance and the last date of the Ordinance is 27th of this month. After 24th, there are three holidays. The Bill has, therefore, to be passed in this House today and thereafter in the other House also, otherwise there would be difficulties.

SHRI VAYALAR RAVI: How can it be possible? We would like to ask for division also.

MR. CHAIRMAN: I would request the hon. Members to accommodate. I could have finished the debate earlier; normally, it ought to have ended at 5.15 p.m., but in my anxiety to see that more Members participate in the debate on this Bill, we continued. If we have half an hour for this and half an hour thereafter, we will be able to finish the business by 7.00 p.m.

PROF. SAMAR GUHA (Contal): What about my motion? It has been shifted again and again. It is not possible to accommodate every item of the Government.

बन तथा संसदीय कार्य मंत्रालय के राज्यमंत्री (श्री सारंग साय) : सभापति महोदय, यहां पर जो बिल रखे जाते हैं, वे सभी महत्वपूर्ण होते हैं। यह नहीं कहा जा सकता है कि कोई बिल महत्वपूर्ण नहीं है। यह बिल भी बहुत महत्वपूर्ण और इसे भी पास करना बहुत आवश्यक है। इसलिए मैं माननीय सदस्यों में प्रार्थना करता हूँ कि इसके पास होने तक के लिए समय बढ़ा कर इसे पास कर दिया जाये।

PROF. SAMAR GUHA: What about my motion? I will not allow this Bill to be passed. There is a commitment by the Speaker. This was to come in the first week.

MR. CHAIRMAN: We should not get excited. Your motion has to come.

PROF. SAMAR GUHA: It has been postponed a dozen times.

MR. CHAIRMAN: Your motion has a priority over the half an hour discussion, but your motion has to be taken subsequent to the Bill, not earlier. That stage has not come.

SHRIMATI PARVATHI KRISHNAN: (Coimbatore): The Government should have brought this Bill earlier. They only wake up on the eve...

PROF. SAMAR GUHA: My motion has been going on and on.

MR. CHAIRMAN: If the House agrees, I do not mind.... (Interruptions)

SHRI VAYALAR RAVI: Some of the amendments, we consider, are very important. We are very cooperative; we never take more time, but many hon. Members want to speak. What can we do?

डा० बलदेव प्रकाश : सभापति महोदय, मैं समाप्त कर रहा हूँ। यह जो बार बार यहां पर तर्क दिया गया है कि भ्रष्टाचार

बढ़ना पुलिस को अधिक अधिकार देने से, मैं समझता हूँ कि यह तक संगत नहीं है।

SHRI S. D. PATIL: I am greatly indebted to the hon. Members who have supported the Bill. Out of 15 Members, as many as 12 members have supported the Bill. One who opposed was Mrs. Parvathi Krishnan and another has got some reservations...

SHRIMATI PARVATHI KRISHNAN: I have also been hearing their speeches. Those who supported have only partially supported it; they have agreed on the civilian powers, even the last speaker.

SHRI S. D. PATIL: Others have made valuable comments and constructive suggestions for the consideration of the government. An hon. Member raised the point; why was an Ordinance passed; Promulgation of Ordinances is not desirable. The decision of the government to introduce a system of commissioner of police in the Union territory of Delhi was announced in both Houses of Parliament in August 1977. The intention was to bring in the necessary legislation before Parliament in the last budget session. Necessary legislation was drafted and was placed before the Metropolitan Council of Delhi in December, 1977 for obtaining its recommendation. Its recommendation was available in the second week of May 1978. Since considerable delay has already occurred it was decided that the change over should be given effect to without further delay accordingly the Delhi Police Ordinance, 1978 was promulgated on 1st July, 1978.

This was a long felt need of Delhi. The Khosla commission has already recommended that this should be a unified system and it would lead to better efficiency of the police. Because of increasing population and the complex problems that the capital is facing, this is necessary. It is not as if new principles are being introduced. The Bill is modelled on

the 1881 Act as well as the 1951 Bombay Police Act, It was already in operation. It is not as if we are giving certain more powers, or that the police will misuse. This is the general misconception about this Bill...

SHRI M. RAM GOPAL REDDY (Nizamabad): Old things do not apply to the present.

SHRI S. D. PATIL: The police are only the reflection of society; the policemen are not strangers; they are part and parcel of society. Unless and until there is a sense of responsibility among our citizens, how can society improve. The citizen, the social organisations and the political organisations should improve; unless they improve the image of the police will not improve on its own. That is why I request that there should be cooperation all round.

17.44 hrs.

[**SHRI RAM MURTI** in the Chair]

I have seen the system of police working in Tokyo in Japan some 17 years ago; I was so surprised. I was surprised to see that in the biggest city in the world, where we travelled for 15 miles in a bus, there were not even a handful of people on the road. Here inspite of our traffic regulations and other things, we have got such happenings in this country. It is difficult to control people. That is why certain powers are to be given to police to control traffic. Even the Bombay City Police Act had to be amended as many as 28 times. Between 1951 and 1974, the Bombay Act was Amended 28 times. This is an experiment we are having. Hardly two months have passed. People expected that the law and order situation would immediately improve! Shri Kanwarlal Gupta is not finding any change. How can we find a change immediately within a period of only two months. Let us wait and see; we have started the experiment. I can only say that

crime is not on the increase. It has been made crystal clear many times on the floor of the House. It has been alleged that crime has been increasing after the introduction of the system. It is not so.

The various suggestions about duties, payscales, housing accommodation, are all matters which are for the consideration of the government. They are looking into the problem. The point was made that the police is now given excessive powers. That was the thrust of the speech of Mrs. Parvathi Krishnan. I would like to say that the Commissioner of Police has not been given any more powers. The only thing is, certain powers which were vested in the District Magistrates are now to be transferred to the police. The Police Commissioner is also a very responsible person. He is much above the District Magistrate. Several arguments are given in the Khosla Commission report as to why it is essential to have the system of Police Commissioner. I need not go over them. I would only say that it is the intention of the Government to make the police machinery more efficient and more duty-oriented. Up to this time, the police used to exercise certain powers. Now, in certain cases the police can help the people. That is exactly what we want, namely, the police should be a friend, philosopher and guide for the people. He must be the poor man's friend. That is the anxiety of the Government and I think this Bill will go a long way towards that and make the police conscious of their duties.

The training of the police is also taken care of. We are going to have a training college as well as a training school. Of course, the college will come a little later, but the school will be there. There will be adequate training for the police force.

As far as the arduous duties of the police are concerned, it is a matter for social philosophers and scientists to consider whether our police should be given so much duty or not.

[Shri M. Ram Gopal Reddy]

The question of our purse also will have to be taken into consideration, whether we can afford to have a police with a lesser hours of duty and better pay. That is the demand and that is very welcome, but how far a poor country like ours can afford it is a matter for investigation.

Other suggestions have been made by some hon. members, some of whom have been experienced Police officers also. I am very glad that Shri Shambhu Nath Chaturvedi who was at that time selected as a direct recruit for the post of Dy. S. P. and also Shri Ramanand Tiwary who himself was in the police service have made their contributions to the debate based on their experience. All the suggestions made by hon. members will be taken care of and Government will examine them.

Some members asked, if Delhi is given statehood, what will be the powers of the Council of Ministers, etc. I would like to make it clear that the proposed Bill which has been introduced is not going to give at this stage the status of statehood. It is only a Union Territory and it will fall in line with whatever powers are given to Goa, Daman and Diu and other Union Territories. The Administrator, who is the Agent of the President, works under the supervision and control of the Home Ministry. Whatever powers are given to the Police Commissioner and whatever regulations are laid down, they will be placed before both Houses of Parliament. So, there will also be a sort of direct control. If the regulations in any way seek to give more power than essential, then both Houses of Parliament can exercise a check.

SHRI VAYALAR RAVI. What about special police officers?

SHRI S. D. PATIL: Special Police officers will be there only in emergent circumstances. They will be taken under two considerations. They must be fit and able-bodied. (Interruptions). There will not be any political

considerations. You can object to their appointment and if the objection is up-held...

SHRIMATI PARVATHI KRISHNAN:
Objection by whom?

SHRI S. D. PATIL: Objection by the public also. If somebody is actuated by certain prejudices or motives or political considerations, then you have always the right to object, and those objections are decided within 15 days. So, this is only in the case of an emergency and emergent circumstances. Otherwise, the Special Police does not come in. Suppose suddenly communal riot develops or there is an unlawful assembly. The fear that it will be only filled up by persons belonging to the political party which is in power is unfounded, and I think there is no scope for such criticism.

I have dealt with many of the points. I request the House to give its support to it because it has to be passed today.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I had hoped that the hon. Minister would enlighten us on certain points, but he has failed to do so. In fact, in his reply he has only convinced me still further that there is something seriously wrong with this Bill. I do not deny, and I said so when I was speaking, that the law and order situation and the crime situation in Delhi is extremely serious and you do need to streamline the police administration and have a set-up to bring that under control. But now he is talking about an "experiment." You do not start experimenting when a fire is there, you try to put the fire out. Therefore, leave the experiment out.

I can understand very well your giving the police powers, more powers, to see that they keep the law and order situation under control, but I would like to know why you have to make inroads into powers that belong

to local bodies. And he has now let the cat out of the bag. They are going to be answerable to whom? To the Home Ministry, and through the Home Ministry to the Central Government. Therefore, the Central Government is not only denying Statehood to Delhi, but also trying to arrogate to itself certain powers that already exist with the Municipal Corporation.

The Police Commissioner will decide one fine day that some place is likely to be an epidemic-stricken area, and, therefore, he will consult the Municipal Corporation, but the Municipal Corporation does not have the final say in it. Is it the health authorities who are responsible for it and the police come into the picture to aid the health authorities, or are you going to have the Police Commissioner deciding it?

Similarly, I would like to know under what imagination, whether it is the 1861 Act or who has inspired Shri Patil, who is now getting inspired by Mr. Malhotra or being briefed by him, who has inspired him that the police can keep order in temples, mosques, Gurudwaras and Churches. They are even allowed to say *suo motu* in which church, which Gurudwara there is going to be disturbance, and then say; "Come on where are our rifles?" What is this kind of blanket power, I cannot understand.

It was made clear when I was speaking that I approve of the general over-all idea of this Police Commissioner set-up, but I am absolutely confirmed by his very sketchy and playful reply that he certainly has not gone through every Clause of this Bill. If he has, he would have certainly replied to certain points, but he failed to do so. I would like to know why. He is absolutely in an ivory tower. "We, Janata, have come to power. Have faith in us. We have restored democracy. Therefore, whatever Bill we bring will be democratic"—this is your argument, because

this was the spirit in which he said: "Don't worry. It will not be misused. It is an experiment." We must have it one way or the other. First he said it is based on the 1861 Act, such a very patriotic Act! Why can't they nationalise the police? You have nationalised certain textile units, you have nationalised so many other things, including posts and telegraphs and so on. Why not nationalise the police also? Why not have a patriotic police system, which does not harass the people....

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Mr. Chairman, it will soon be 6 O' Clock.

SHRIMATI PARVATHI KRISHNAN: I will take only a minute.

SHRI RAVINDRA VARMA: The hands of the clock will not remain stationery. The Government is very keen that the Bill should be passed today.

SHRIMATI PARVATHI KRISHNAN: Because the Government was sleeping over it until now.

SHRI RAVINDRA VARMA: Sir, you know very well how other matters went on and took up the time of the House.

Therefore, I formally move:

"That the House sit for a few more hours, as long as it is necessary, to get through this Bill and then take up the rest of the business of the House."

MR. CHAIRMAN: How long will it sit?

SHRI RAVINDRA VARMA: Till the Bill is passed and then Shri Samar Guha's motion and then the Half-an-Hour Discussion are over.

MR. CHAIRMAN: The question is...

SHRI VAYALAR RAVI: There are amendments which are given notice of

[Shri Vayalar Ravi]

by members of my party and other parties. They should be given prior notice that this is going to be taken up so that they can be present here. You cannot deny those Members the opportunity to move those amendments and speak on them.

MR. CHAIRMAN: There is only one amendment.

SHRI VAYALAR RAVI: There are many amendments which Members have given notice of. They must be present here. Otherwise, how can they move those amendments?

MR. CHAIRMAN: This motion is for extending the time of the sitting, till the Bill is passed.

SHRI VAYALAR RAVI: It is not a question of passing a Bill alone. A Bill can be passed in two minutes also. That is not the point.

MR. CHAIRMAN: I will put it to the House. The question is:

"That the House sit for a few more hours, as long as it is necessary, to get through this Bill and then take up the rest of the business of the House."

Those in favour of it may say "Aye"

SOME HON. MEMBERS: Aye".

MR. CHAIRMAN: Those against it may say "No".

SOME HON. MEMBERS: "No".

MR. CHAIRMAN: I think the "Ayes" have it.

SOME HON. MEMBERS: No, the "Noes" have it.

MR. CHAIRMAN: All right. Let the lobbies be cleared. The Lobbies have been cleared. Let me put the motion before the House.

18 hrs.

SHRIMATI PARVATHI KRISHNAN: Sir, before you put the motion to the House, I want to say one thing. I

do not think it would be a very good precedent to have a division on the question of extension of time. But I want to say one thing, when I make this submission, and that is that I am very very sorry at the manner in which this is being done and we have had to ask for this division. I am not pressing for it in view of the fact that the Government insists that the Bill has to go through today.

As I said while speaking on the disapproval motion last time, the most unhappy part of it is that on a very important Bill like this, it is proved that the Government comes with an Ordinance without coming forward with a Bill for discussing in the Select Committee. That is why we are in this plight. Anyway, since I do not think it would be a good precedent, we do not press this particular question of extension of time to a division. But other things I do not say we will not press to a division.

SHRI VAYALAR RAVI: I fully endorse what Mrs. Parvathi Krishnan has said. We are not pressing for a division.

SHRI RAVINDRA VARMA: I express my gratitude to the hon. Members for that.

MR. CHAIRMAN: Is it the consensus of the House that the time of the sitting of the House today be extended till the Delhi Police Bill be disposed of and, thereafter, the discussion on Shri Samar Guha's Motion and Half-An-Hour discussion be taken up?

HON. MEMBERS: Yes.

MR. CHAIRMAN: So, the time is extended. Shrimati Parvathi Krishnan to continue her speech.

SHRIMATI PARVATHI KRISHNAN: Sir, I do not propose to say anything more in view of the whole atmosphere and this attitude taken. I finish

before I have my full say. (Interruptions) They can have it passed.

MR. CHAIRMAN: I shall now put the Statutory Resolution, moved by Shrimati Parvathi Krishnan, to the vote of the House.

The question is:

"This House disapproves of the Delhi Police Ordinance, 1978 (Ordinance No. 2 of 1978) promulgated by the President on the 1st July, 1978."

The Lok Sabha divided:

Division No. 22]

[18. 11 hrs.

Ayes

*Balak Ram, Shri
 *Balbir Singh, Shri
 Banatwalla, Shri G. M:
 Barman, Shri Palas
 Basu, Shri Chitta
 Baus, Shri Dhirendranath
 Bhagat Ram, Shri
 Bhakta, Shri Manoranjan
 Chandrappan, Shri C. K.
 Deo, Shri V. Kishore Chandra S.
 Faleiro, Shri Eduardo
 *Kamath, Shri Hari Vishnu
 Kodiyan, Shri P. K.
 Kolar, Shri Rajshekhar
 Krishnan, Shrimati Parvathi
 Lakshminarayanan, Shri M. R.
 Mayathevar, Shri K.
 Murugaiyan, Shri S. G.
 Pajanor, Shri A. Bala
 Patnaik, Shri Sivaji
 Poojary, Shri Janardhana
 Ravi, Shri Vayalar
 Saeed Murtaza, Shri
 Unnikrishnan, Shri K. P.

Venkataraman, Shri R.
 Visvanathan, Shri C. N.

NOES

Agrawal, Shri Satish
 Ahuja, Shri Subhash
 Arif Beg, Shri
 Berwa, Shri Ram Kanwar
 Borole, Shri Yashwant
 Chand Ram, Shri
 Chaturvedi, Shri Shambhu Nath
 Chavda, Shri K. S.
 Chowhan, Shri Bharat Singh
 Chunder, Dr. Pratap Chandra
 Dandavate, Prof. Madhu
 Desai, Shri Morarji
 Deshmukh, Shri Ram Prasad
 Dhandayuthapani, Shri V.
 Dhurve, Shri Shyamal
 Digvijoy Narain Singh, Shri
 Durga Chand, Shri
 Dutt, Shri Ashok Krishna
 Ganga Singh, Shri
 @Gotkhinde, Shri Ansaheb
 Guha, Prof. Samar
 Hukam Ram, Shri
 Jain, Shri Kalyan
 Jain, Shri Nirmal Chandra
 Joshi, Dr. Murli Manohar
 Kakade, Shri Sambhajirao
 Kaushik, Shri Purushottam
 Khalsa, Shri Basant Singh
 Khan, Shri Kunwar Mahmud Ali
 Khrame, Shri Rinching Khandu
 Kishore Lal, Shri
 Krishan Kant, Shri
 Kureel, Shri R. L.
 Mahala, Shri K. L.
 Mahale, Shri Hari Shankar
 Mahata, Shri C. R.
 Mahi Lal, Shri
 Maiti, Shrimati Abha

*Wrongly voted for AYES

@Wrongly voted for NOES

Malhotra, Shri Vijay Kumar
 Malik, Shri Mukhtiar Singh
 Meerza, Shri Syed Kazim Ali
 Mehta, Shri Prasannbhai
 Mhalgi, Shri R. K.
 Mondal, Dr. Bijoy
 Munda, Shri Karia
 Pandey, Shri Ambika Prasad
 Pandeya, Dr. Laxminarayan
 Parmar, Shri Natwarlal B.
 Paswan, Shri Ram Vilas
 Patel, Shri H. M.
 Patel, Km. Maniben Vallabhbhai
 Patil, Shri S. D.
 Pradhan, Shri Pabitra Mohan
 Rahi, Shri Ram Lal
 Rai, Shri Narmada Prasad
 Rajda, Shri Ratansinh
 Ram Charan, Shri
 Ram Kinkar, Shri
 Ram Kishan, Shri
 Ram Sagar, Shri
 Ramachandran, Shri P.
 Ramapati Singh, Shri
 Ramji Singh, Dr.
 Ramjiwan Singh, Shri
 Ranjit Singh, Shri
 Rothuama, Dr. R.
 Sai, Shri Larang
 Saran, Shri Daulat Ram
 Sarangi, Shri R. P.
 Shastri, Shri Ram Dhari
 Shejwalkar, Shri N. K.
 Sheo Narain, Shri
 Sikander Bakht, Shri
 Singh, Dr. B. N.
 Sinha, Shri Purnanarayan
 Sinha, Shri Satyendra Narayan

Somani, Shri Roop Lal
 Sukhendra Singh, Shri
 Swamy, Dr. Subramaniam
 Tan Singh, Shri
 Tiwari, Shri Brij Bhushan
 Ugrasen, Shri
 Vajpayee, Shri Atal Bihari
 Varma, Shri Ravindra
 Verma, Shri R. L. P.
 Verma, Shri Sukhdev Prasad
 Yadav, Shri Hukmdeo Narain
 Yadava, Shri Roop Nath Singh
 Yadendra Dutt, Shri
 Yuvraj, Shri
 Zulfiquarullah, Shri

MR. CHAIRMAN: Subject to correction, the result* of the Division is:

Ayes: 26;

Noes: 91.

The Resolution is negatived.

The motion was negatived.

SHRIMATI PARVATHI KRISHNAN: Are you not ashamed of yourselves—without knowing what you are clapping for?

MR. CHAIRMAN: Now, there is an amendment by Shri Ramanand Tiwary. Are you pressing it?

तिवारी जी, आपका संशोधन है कि ज्वायंट सलैवट व सेटी का भेजा जाये।

श्री रामानन्द तिवारी: सभापति जी, मैं चाह रहा था कि इस बिल का सलेक्ट कमेटी का भेजा जाये क्योंकि इसमें कनेक्ट क्लिपिंग है, और उन्हें सुधार करना चाहिए। इसलिए हमने यह अमेन्डमेंट दिया था। मैं गृह-राज्य मंत्री जी से निवेदन करना कि वह इसे सलैवट कमेटी में जानें दें।

*The following Members also recorded their votes:

AYES : Sarvashri Bakin Pertin and Annasaheb Gotkhinde;

NOES : Sarvashri Ramanand Tiwary, Ram Naresh Kushwaha, Raghavji, Jawala Prasad Kureel, Chowdhury Balbir Singh, Balak Ram, and Hari Vishnu Kamath.

प्रो० जयू बंडवले : इससे यह लैप्स हो जायेगा ।

श्री रामानन्द तिवारी : लैप्स हो जायेगा, तो इसे पहले ले आना चाहिए था ।

प्रधान मंत्री (श्री मोरारजी देसाई) : यह नहीं देखते हैं कि आर्डिनेन्स को इतना ही करना पड़ा था कि यह तुल्य अमल में जाना था, नहीं तो इसके सिवाय जितना बर्दाश्त करना चाहिए था, कर नहीं सकते थे । प्रयाजल्स आज का नहीं है, बच का है, इतना ही आर्डिनेन्स करना पड़ा । अगर यह बिना ही से उन में दावीं हाउसेज से पास नहीं होता है तो कि यह आर्डिनेन्स खत्म हो जाता है और जा सारे एरन्जमेंट किये गये हैं, वह सब उलट-पुलट हो जाता है । इन्फिर् मेरा इनसे प्रार्थना है कि वह अपने इस संशोधन का वापस ले ले ।

श्री रामानन्द तिवारी : मैं अपना संशोधन वापस लेता हूँ ।

Amendment No. 1 was, by leave, withdrawn.

MR. CHAIRMAN: Now, the questions is:

"That the Bill to amend and consolidate the law relating to the regulation of the police in the Union Territory of Delhi, be taken into consideration."

The motion was adopted.

Clause 2—(Definitions)

MR. CHAIRMAN: There are no amendments.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill

Clause 3—(One Police force for the whole of Delhi)

SHRI SHAMBHU NATH CHATURVEDI: I beg to move:

Page 3, line 26,—

for "including Delhi Armed Police"

substitute—

"or any post under the Delhi Administration or the Central Government" (59)

MR. CHAIRMAN: Are you pressing your amendment?

SHRI SHAMBHU NATH CHATURVEDI: I am not pressing.

Amendment No. 59 was, by leave, withdrawn.

MR. CHAIRMAN: Now, the questions is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4—(Superintendence of Police force to vest in the Administration)

MR. CHAIRMAN: There is an amendment by Shrimati Parvathi Krishnan. Are you moving?

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 3, line 28,—

for "Administrator" substitute—

"Executive Council or the Council of Ministers". (74)

MR. CHAIRMAN: I shall now put the amendment to the vote of the House.

Amendment No. 74 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5—(Constitution of Police force)

MR. CHAIRMAN: There is one amendment by Shrimati Parvathi Krishnan. Are you moving?

SHRIMATI PARVATHI KRISHNAN: I beg to move:

"Page 3, line 34,—

for "Administrator" substitute—

"Executive Council or the Council of Ministers". (75)

MR. CHAIRMAN: I shall now put the amendment to the vote of the House.

The amendment No. 75 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6—(Commissioner of Police)

MR. CHAIRMAN: There is an amendment to this clause. Are you moving?

SHRIMATI PARVATHI KRISHNAN: I beg to move:

"Page 4, line 2,—

for "Administrator" substitute—

"Executive Council or the Council of Ministers". (76)

MR. CHAIRMAN: I shall now put the amendment to the vote.

Amendment No. 76 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7—(Additional Commissioner of Police)

MR. CHAIRMAN: There are amendments by Shrimati Parvathi Krishnan. Are you moving?

SHRIMATI PARVATHI KRISHNAN: I beg to move:

"Page 4, line 5,—

for "Administrator" substitute—

"Executive Council or the Council of Ministers". (77)

"Page 4, line 13,—

for "Administrator" substitute—

"Executive Council or the Council of Ministers". (78)

MR. CHAIRMAN: I shall put the amendments to the vote.

Amendments Nos. 77 and 78 were put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8—(Deputy, Additional Deputy and Assistant Commissioners of Police)

MR. CHAIRMAN: There is an amendment to this clause by Shrimati Parvathi Krishnan. Are you moving?

SHRIMATI PARVATHI KRISHNAN: I beg to move:

"Page 4, line 18,—

for "Administrator" substitute—

"Executive Council or the Council of Ministers". (79)

MR. CHAIRMAN: I shall put the amendment to the vote of the House.

Amendment No. 79 was put and negatived.

MR. CHAIRMAN: The question is:
 "That Clause 8 stand part of the Bill".

The motion was adopted.
 Clause 8 was added to the Bill.

Clause 9—(Appointment of Principals of Police Training Institutions.)

MR. CHAIRMAN: There are two amendments in the name of Shrimati Parvati Krishnan. Are you moving?

SHRIMATI PARVATHI KRISHNAN: I move:

"Page 4, line 25,—
 for "Administrator" substitute—
 "Executive Council or the Council of Ministers". (80)

Page 4, line 31,—
 for "Administrator" substitute—
 "Executive Council or the Council of Ministers". (81)

MR. CHAIRMAN: I shall put the amendments to the vote of the House.
 Amendments Nos. 80 and 81 were put and negatived.

MR. CHAIRMAN: The question is:
 "That Clause 9 stand part of the Bill."

The motion was adopted.
 Clause 9 was added to the Bill.

Clause 10—(Constitution of Police districts, sub-divisions and police stations)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 4, line 37,—
 for "Administrator" substitute—
 "Executive Council or the Council of Ministers". (82)

MR. CHAIRMAN: I put amendment No. 82 to the vote of the House.

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Amendment No. 82 was put and negatived.

MR. CHAIRMAN: The question is:
 "That Clause 10 stand part of the Bill".

The motion was adopted.
 Clause 10 was added to the Bill.
 Clause 11 was added to the Bill.

Clause 12—(Appointment of subordinate ranks)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 5, lines 7 and 8,—
 for "Administrator" substitute—
 "Executive Council or the Council of Ministers". (83)

MR. CHAIRMAN: I put amendment No. 83 to the vote of the House.

Amendment No. 83 was put and negatived.

MR. CHAIRMAN: The question is:
 "That Clause 12 stand part of the Bill".

The motion was adopted.
 Clause 12 was added to the Bill.

Clause 13—(Certificate of appointment)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 5, line 19,—
 for "Administrator" substitute—
 "Executive Council or the Council of Ministers". (84)

MR. CHAIRMAN: I put amendment No. 84 to the vote of the House.

Amendment No. 84 was put and negatived.

MR. CHAIRMAN: The question is:
 "That Clause 13 stand part of the Bill".

The motion was adopted.

Clause 13 was added to the Bill.

Clause 14 was added to the Bill.

Clause 15 was added to the Bill.

Clause 16 was added to the Bill.

Clause 17— (Special police officers)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 6,—

for lines 9 to 14, substitute—

“(3) Person so appointed shall have the right to refuse such appointment within a period of seven days after submitting his reasons for doing so.

(3A) any person or organisation or political party objecting to the appointment of any person as such special police officer may send the reasons therefor to the Commissioner of Police within fifteen days of such appointment and the Commissioner shall accept the objection and cancel the appointment of such officer, or, after giving the objector an opportunity to be heard, submit the report to the Executive Council or the Council of Ministers for final decision which shall be given within seven days of receipt of the report from the Commissioner.” (85)

Page 6, line 18,—

for “Administrator” substitute—

“Executive Council or the Council of Ministers”. (86)

I would like to remind the Members on the other side including very venerated and venerable Ministers who are sitting there that the essence of my amendments is to ensure certain democratic processes.

I think, Mr. Vajpayee has not read my amendments. That is why I

wanted to draw their attention to my amendments. I think, after six O’clock, their democratic conscience becomes dormant, I have no illusion about it.

MR. CHAIRMAN: I put amendments No. 85 and 86 to the vote of the House.

Amendments Nos. 85 and 86 were put and negatived.

SHRI VAYALAR RAVI: I beg to move:

Page 6,—

after line 8, insert—

“Provided that the Commissioner of Police shall obtain the consent of such appointed special police officers before publishing the names.” (135)

I need my amendment No. 135: “Provided that the Commissioner of Police shall obtain the consent of such appointed special police officers before publishing the names.”

If somebody is nominated as a special police officer, that person must have the right to refuse; we cannot compel a person. It is very wrong and it is arbitrary.

SHRI S. D. PATIL: I oppose the amendment on the question of appointment of special police officer in emergent situations.... (Interruptions)

SHRI VAYALAR RAVI: Let him have the right to refuse it.

SHRI S. D. PATIL: If this right is given we will not be able to appoint special police officers.

SHRI VAYALAR RAVI: He does not have much confidence in himself.

SHRI S. D. PATIL: We cannot take a risk.

SHRI VAYALAR RAVI: How can you compel a person to become a

police officer? Why not give the option to a person to refuse it? How is it compulsory?

MR. CHAIRMAN: I am sorry; Mr. Ravi, he is not accepting it.

SHRI VAYALAR RAVI: It is like the question of compulsory sterilisation.

MR. CHAIRMAN: Shall I put amendments 133 to 136 to vote?

SHRI VAYALAR RAVI: You put 135 separately.

MR. CHAIRMAN: You are pressing only 135?

SHRI VAYALAR RAVI: Yes.

MR. CHAIRMAN: I now put amendment No. 135 to the vote of the House.

Amendment No. 135 was put and negatived.

SHRI VAYALAR RAVI: 136 should be put to vote.

श्री रामानन्द तिवारी : मैं यह कहना चाहता हूँ कि माननीय गृह राज्य मंत्री इस बात को सोच लेंगे कि अधिक आय कितनी होगी क्योंकि कम से कम प्रायः 18 लाख है तो अधिक से अधिक कितनी आय हो, यह भी देना चाहिए।

MR. CHAIRMAN: Are you pressing 135 or not?

SHRI VAYALAR RAVI: There are four amendments; I press 135.

MR. CHAIRMAN: I have taken a vote on it. The question is:

"That clause 17 stand part of the Bill".

The motion was adopted.

Clause 17 was added to the Bill.

श्रीवरी बलबीर सिंह : सभापति महोदय, मेरा एक अवस्था का प्रश्न है।

मेरा कहना है कि आपने प्रोसीजर की गलती की है। किसी मेम्बर ने अगर अपना प्रपोजिमेंट वापस लिया है तो वापस लेने पर भी प्लेजर आफ दि हाउस लेनी चाहिए।

सभापति महोदय : मैंने उनसे पूछ लिया था, उन्होंने केवल प्रपोजिमेंट नं० 135 को प्रेस किया था।

श्रीवरी बलबीर सिंह : उनके कई प्रपोजिमेंट थे। जिस प्रपोजिमेंट को प्रेस नहीं किया उस पर भी प्लेजर आफ दि हाउस लेनी चाहिए।

सभापति महोदय : जी नहीं। जो प्रपोजिमेंट मूव ही नहीं हुआ उसके लिए इसकी क्या ज़रूरत है। आप बैठिए।

Clause 18—(Additional Police Officers)

MR. CHAIRMAN: We take up clause 18.

SHRIMATI PARVATHI KRISHNAN: I move my amendment No. 87.

Page 6, line 27,—

for "Administrator" substitute—

"Executive Council or the Council of Ministers". (87)

MR. CHAIRMAN: I shall now put amendment No. 87 to the vote of the House.

Amendment No. 87 was put and negatived.

MR. CHAIRMAN: The question is: "That clause 18 stand part of the Bill."

The motion was adopted.

Clause 18 was added to the Bill.

Clause 19—(Framing of regulations for administration of the police)

MR. CHAIRMAN: We take up clause 19.

SHRIMATI PARVATHI KRISHNAN: I may just point out that there

[Shrimati Parvathi Krishnan]
are a number of amendments, absolutely similar, though they come in different clauses. I think you can take all of them together, 89 to 94, except for 91, which is different.

MR. CHAIRMAN: To clause 19, there is amendment No. 88.

SHRIMATI PARVATHI KRISHNAN: I beg to move my amendment No. 88.

Page 6, line 35,—

for "Administrator" substitute—

"Executive Council or the Council of Ministers". (88)

MR. CHAIRMAN: I shall now put amendment No. 88 moved by Shrimati Parvathi Krishnan.

Amendment No. 88 was put and negatived.

MR. CHAIRMAN: The question is:

"That clause 19 stand part of the Bill."

The motion was adopted.

Clause 19 was added to the Bill.

Clause 20 was added to the Bill.

Clause 21—(Powers of punishment)

MR. CHAIRMAN: We take up clause 21.

SHRI RAMANAND TIWARY: I beg to move:

Page 7, line 17,—

after "Principal" insert—

"not below the rank of Additional Commissioner of Police,"

(7)

Page 7,—

for lines 21 to 27, substitute—

Offence	Punishment
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(a) abduction, raping and having unnatural sexual relations	
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with women and girls or abetment thereof;

dismissal

(b) direct or indirect abetment in cases of thefts, dacoity, loot and murder;

dismissal

(c) escaping from duty while deployed on a responsible assignment (e.g. treasury or maintenance of law and order). (8)

dismissal

Page 7,—

for lines 35 and 36, substitute—

"award any punitive duty to constables other than physical punishment such as drill, fatigue duty, confinement in quarter guard." (9)

Page 8, line 2,—

add at the end—

"and the period of suspension shall be the minimum and the suspended officer shall be paid the allowance regularly from the date of his suspension". (10)

Page 8, line 5,—

add at the end—

"and the period of suspension shall be the minimum and the suspended officer shall be paid the allowance regularly from the date of his suspension." (11)

समाप्ति जी, मैंने इन संशोधनों की इस लिए प्रस्ताव किया है कि इस बिल में हम उच्चतम अधिकारियों की अवधिगत अधिकार दे रहे हैं, जो छोटे-छोटे अपराधों में उन को विलसित कर देंगे। मैं यह चाहता हूँ कि वह विकाशन कर दिया जावे कि इन-इन अपराधों में उनको विलसित किया जावे, इन-इन अपराधों में उनकी अवधिगत सजा भी जावेगी।

SHRI S. B. PATIL: I am opposing the amendments. This is making it unnecessarily restrictive.

समाप्ति लक्ष्य : तिबारी जी, क्या आप इन को प्रेस करना चाहते हैं ?

श्री कुल्लुभ केन प्रारम्भक सचिव : (मधुमती) लेकिन मंत्री जी ने अपने जवाब में मना कहा है ?

समाप्ति लक्ष्य : मंत्री जी ने कह दिया है कि वे इन को एम्बेड नहीं कर रहे हैं।

श्री रामानन्द तिवारी : मंत्री जी ने क्या कहा है, हम ने कुछ नहीं है।

मैं चाहता हू कि मंत्री जी कुछ प्रारम्भक दें।

श्री एस० डी० वाटिल : मैं तिवारी जी से यही अनुरोध करूंगा कि वे अपनी प्रमेम्बेम्बेड्स को वापस ले लें।

श्री रामानन्द तिवारी : क्यों ?

श्री एस० डी० वाटिल : आज की प्रमेम्बेम्बेड्स फोर्गिबिल नहीं हैं, रिजिड हैं। वे बन्दन में जानती हैं।

श्री रामानन्द तिवारी : रिजिड कैसे हैं ?

श्री एस० डी० वाटिल : वे उपाय रेसिडन्ट करती हैं ...

श्री श्री कर्नल रीड : जब सब उनहूँ सवा मुकदमा है तो फिर क्या मुक्ति में सवा मुकदमा क्यों नहीं करते ? इसका नतीजा यह होगा कि एक से पूर्व में कोई प्रभाव सवा लेना और कोई काम सवा लेना। आप नहीं करना चाहते तो न करें, लेकिन यह प्रारम्भक इतिहास कि आप विचारत करते कि हर जगह एक ही डंग से सवा मिलेगी। एक मुने के लिए एक अलग विस्तारित हो, दूसरी अलग मुनेता हो और तीसरी अलग ही, इस को करने के लिए प्रारम्भक करें।

समाप्ति लक्ष्य : तिवारी जी, आप अपना एम्बेड प्रेस कर रहे हैं ?

श्री रामानन्द तिवारी : प्रारम्भक मंत्री जी यह प्रारम्भक दे दें कि जब क्वेश्चन बनायेंगे, तो इस का जवाब रखेंगे, तो मैं प्रेस नहीं करूंगा ?

श्री एस० डी० वाटिल : इस का हम क्या रखेंगे।

श्री रामानन्द तिवारी : मैं प्रेस नहीं करता हू।

MR. CHAIRMAN: Has he the leave of the House to withdraw his amendment?

HON. MEMBERS: Yes.

Amendments Nos. 7 to 11 were, by leave, withdrawn.

MR. CHAIRMAN: The question is:

"That Clause 21 stand part of the Bill."

The motion was adopted.

Clause 21 was added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 22 stand part of the Bill."

The motion was adopted.

Clause 22 was added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 23 stand part of the Bill."

The motion was adopted.

Clause 23 was added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 24 stand part of the Bill."

The motion was adopted.

Clause 24 was added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 25 stand part of the Bill."

The motion was adopted.

Clause 25 was added to the Bill.

Clause 26— (Certificate, arms, etc., to be delivered by person ceasing to be a police officer.)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 9, lines 43 to 45,—

omit "Additional Commissioner of Police, Principal of the Police Training College or of the Police Training School or a Deputy Commissioner, Additional Deputy Commissioner or an Assistant Commissioner of Police." (91)

MR. CHAIRMAN: I put amendment No. 91 to the House.

Amendment No. 91 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 26 stand part of the Bill."

The motion was adopted.

Clause 26 was added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 27 stand part of the Bill."

The motion was adopted.

Clause 27 was added to the Bill.

Clause 28— (Power to make regulations for regulating of and traffic for preservation of order in public places, etc.)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 10, omit lines 30 to 34. (95)

Page 11, omit lines 20 to 43. (96)

Page 12, omit lines 37 to 48. (97)

Page 13, omit lines to 38. (98)

The amendments have been proposed in order to take out from the purview of the police those powers which are today vested in the Municipal Corporation. There is a well known saying that pearls should not be cast before swine, but still I thought I should move these amendments.

MR. CHAIRMAN: I put amendment Nos. 95 to 98 to the House.

Amendments Nos. 95 to 98 were put and negatived.

SHRI VAYALAR RAVI: I beg to move:

Page 13,—

line 28, add at the end—

"and any such performances and of the scripts in respect thereof granted suitability certificate by any State shall be exempted from this Section." (139)

Delhi being the capital of India, cultural troupes from Bengal, Maharashtra, Kerala and Tamil Nadu will come to Delhi. These troupes cannot submit to the Police Commissioner here a script in English or Hindi. The section talks of "prior scrutiny of such performances and of the scripts in respect thereof". Suppose that script has been accepted by the State from which that troupe comes. Then, why do you want a further approval here? It is difficult. In that case, we cannot have any functions of a cultural nature in Delhi from other States. It is impossible. So, I would appeal to the Minister to accept Amendment No. 139. It will help the people from other States.

SHRIMATI PARVATHI KRISHNAN: I understand that Shri Ravindra Varma is for accepting it.

SHRI S. D. PATIL: May I invite the attention of the hon. Member, Shri Vayalar Ravi, to the fact that clause 142 seeks to provide that public notice

may be given by advertising in such local newspapers in Hindi, Urdu or English, as the competent authority may deem fit? This is one of the methods of giving publicity by supplying copies etc. The policy of the Delhi Administration is to issue the notifications in Hindi and English.

SHRI VAYALAR RAVI: I am speaking on amendment No. 139 to clause 28, which provides that prior sanction and approval of the script by the Police Commissioner is necessary, for any performance in Delhi. Suppose a troupe from Tamil Nadu, Kerala or Bengal comes to Delhi and wants to stage a performance, they will have to translate the script into either Hindi or English and submit it to the illiterate policeman. Why should it be done, when the concerned State Government have approved of it? Please allow our troupes to come here.

SHRI S. D. PATIL: I accept the amendment.

MR. CHAIRMAN: The question is:

Page 13,—

line 28, *add* at the end—

"and any such performances and of the scripts in respect thereof granted suitability certificate by any State shall be exempted from this Section." (139)

The motion was adopted.

SHRIMATI PARVATHI KRISHNAN: I beg to move:

"Page 13, line 2,—

omit "or assembly" (167)

"Page 13, line 28,—

add at the end—

"and any such performances and the scripts in respect thereof granted suitability certificate by any State shall be exempted from this section" (168)

SHRI S. D. PATIL: I am not accepting it.

SHRIMATI PARVATHI KRISHNAN: They have just accepted a similar amendment moved by Shri Vayalar Ravi. They should know what they are talking about. It is the same amendment.

MR. CHAIRMAN: I will now put amendments Nos. 167 and 168 by Shrimati Parvathi Krishnan to the vote of the House.

Amendments Nos. 167 and 168 were put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 28, as amended, stand part of the Bill."

The motion was adopted.

Clause 28, as amended, was added to the Bill.

Clause 29—(Power to give directions to the Public)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 14, lines 45 to 47.—

omit "and at, and within, public bathing and washing places, fairs, temples, mosques, gurdwaras, churches and all other places of public resort or public worship;" (103)

I do not think that the police should *suo motu* enter public bathing and washing places, fairs, temples mosques gurdwaras, churches and other places of worship. This is very wrong, morally wrong. If they want to do something which is morally wrong, I don't mind.

SHRI S. D. PATIL: I oppose it.

MR. CHAIRMAN: I put Amendment No. 103 moved by Shrimati Parvathi Krishnan to the vote of the House.

Amendment No. 103 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 29 stand part of the Bill."

The motion was adopted.

Clause 29 was added to the Bill.

Clause 30— (Power to prohibit certain acts for prevention of disorder)

SHRIMATI PARVATHI KRISHNAN:
I beg to move:

Page 15, lines 12 and 13,—

omit "or addressed to individuals"
(104)

Page 15,—

omit "or addressed to individuals"

MR. CHAIRMAN: I put Amendment Nos. 104 and 108 of Shrimati Parvathi Krishnan to the vote of the House.

Amendments Nos. 104 and 108 were put and negatived.

MR. CHAIRMAN: There are two more Amendments No. 144 and 152 in the name of Shri Vayalar Ravi to Clause 30.

SHRI VAYALAR RAVI: I want to move Amendment No. 152 only.

I beg to move:

Page 15, line 15,—

after "(a)" insert "The training or" (152)

You have made a provision of carrying of arms, etc. I am adding the word "training" also. Because "training" also can be a problem and it will psychologically provoke them to use it.

SHRI S. D. PATIL: I oppose it—

MR. CHAIRMAN: Now, I put Amendment No. 152 to the vote of the House.

Amendment No. 152 was put and negatived.

MR. CHAIRMAN: There is another amendment in the name of Shri Ram Dhari Shastri. He is not present.

The question is:

"That Clause 30 stand part of the Bill."

The motion was adopted.

Clause 30 was added to the Bill.

Clause 31— (Police to provide against disorder, etc. at places of public amusement or public assembly or meeting.)

SHRIMATI PARVATHI KRISHNAN:
I move my amendment No. 110.

I beg to move:

Page 16,—

for lines 1 to 13, substitute—

"(1) For the purpose of preventing serious disorder or breach of the law or manifest and imminent danger to the persons assembled at any place of public amusement or at any assembly or meeting to which the public are invited, any police officer of the rank of Superintendent of Police and above, present at such place may, subject to such rules, regulations, and orders as may have been lawfully made, give reasonable advice to the organisers of such functions which may be considered necessary for securing the peaceful and lawful conduct of the proceedings." (110)

I would request the Minister to accept this amendment. It is a very simple one. Giving advice to the organisers in respect of conduct of the meetings, the manner in which they are to be conducted, etc., should not be left to an Assistant Sub-Inspector; he should be of the rank of Superintendent of Police or at least an Inspector. Leaving it to an Assistant Sub-Inspector will not do. That will lead to a lot of trouble. The Minister, in his reply, has stated that this is an experiment. Please do not have such costly experiments. We will not be responsible for the consequences.

SHRI S. D. PATIL: I oppose this amendment because Assistant Sub-Inspector is a sufficiently responsible officer.

MR. CHAIRMAN: I shall now put Amendment No. 110, moved by Shrimati Parvathi Krishnan, to the vote of the House.

Amendment No. 110 was put and negatived.

SHRI VAYALAR RAVI: Sir, I move my amendments Nos. 145 and 146. I beg to move:

Page 16, line 5,—

for "Assistant Sub-Inspector" substitute "Assistant Police Commissioner" (145).

Page 16—

omit lines 14 to 17. (146).

Leaving this to the Assistant Sub-Inspector will not do. This must be done at least by a sub-divisional officer; it should be at least Assistant Police Commissioner.

SHRI S. D. PATIL: It is impracticable. We cannot entrust it to such a big officer. Assistant Police Commissioner is a high officer and he is of the grade of Assistant Superintendent of Police. I am not, therefore, accepting his amendments.

MR. CHAIRMAN: I shall now put Amendments Nos. 145 and 146 to the vote of the House.

Amendments Nos. 145 and 146 were put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 31 stand part of the Bill."

The motion was adopted.

Clause 31 was added to the Bill.

Clause 32 was added to the Bill.

Clauses 33 and 34 were added to the Bill.

Clause 35—(Commissioner of Police may take special measures to prevent outbreak of epidemic disease at fairs, etc.

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 17, line 44,—

for "may in consultation with" substitute—

"shall on request from" (111)

Here I am only saying that the municipality should be consulted.

SHRI S. D. PATIL: There are concurrent powers; they are both supplementary and complementary. I am not accepting this amendment.

MR. CHAIRMAN: I shall now put Amendment No. 111, moved by Shrimati Parvathi Krishnan, to the vote of the House.

Amendment No. 111 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 35 stand part of the Bill."

The motion was adopted.

Clause 35 was added to the Bill.

Clause 36 was added to the Bill.

Clause 37—(Power to make regulations prohibiting disposal of the dead except at places set apart.

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 18, line 19,—

after "time to time" insert—

"On request from the Corporation or municipality within the local limits of the jurisdiction whereof such place is situated" (112).

SHRI S. D. PATIL: Sir, I oppose it! I am not accepting it.

MR. CHAIRMAN: I will now put amendment No. 112 of Shrimati Parvathi Krishnan to vote.

Amendment No. 112 was put and negatived.

MR. CHAIRMAN: Now the question is:

"That clause 37 stand part of the Bill."

The motion was adopted.

Clause 37 was added to the Bill.

Clause 38 was added to the Bill.

Clause 39—(Employment of additional police in cases of special danger to public peace).

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 19, line 17,—

for "Administrator" substitute—

"Executive Council or the Council of Ministers" (113).

SHRI VAYALAR RAVI: I beg to move:

Page 19,—

omit lines 30 to 39. (147)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 19,—

omit lines 30 to 46. (169)

SHRI VAYALAR RAVI: The Minister must explain whether it is not the duty of the Police to give protection to the people. After giving protection on what authority will you be collecting money from them? It is immoral to recover the expenditure from the people. The Minister should not go to the extent of recovering the money from the people. I request the Minister to kindly withdraw this clause.

SHRI S. D. PATI: This is a salutary clause and I am not accepting the amendment. It is only applicable in the disturbed areas. Even then the District Magistrate will consider all these cases and in fit cases he may exempt it.

MR. CHAIRMAN: It is only a sort of punitive fine?

SHRI S. D. PATIL: It is only for paying compensation the amounts are recovered.

SHRI C. K. CHANDRAPPA (Cannanore): Gandhiji was against punitive fines.

MR. CHAIRMAN: I will now put the amendments to vote. I will take up first the amendments of Shrimati Parvathi Krishnan.

Amendments Nos. 113 and 169 were put and negatived.

MR. CHAIRMAN: I will now put amendment No. 147 of Shri Vayalar Ravi to vote.

Amendment No. 147 was put and negatived.

SHRI VAYALAR RAVI: This power will be misused. You will see. Let it go on record.

MR. CHAIRMAN: I will now put the clause to vote.

The question is:

"That clause 39 stand part of the Bill."

The motion was adopted.

Clause 39 was added to the Bill.

Clause 40—(Employment of additional police at large work and when apprehension regarding behaviour of employees exists.)

SHRI VAYALAR RAVI: I beg to move:

Page 20,—

omit lines 6 to 10. (148).

This clause, I request, the Railway Minister also should look into because he is a trade union leader. Do you agree with clause 40(1) (b)?

This clause says:

"the behaviour or a reasonable apprehension of the behaviour of the persons employed on any railway, canal or other public work, or in or upon any manufactory or other commercial concern, under construction or in operation at any place necessitates the employment of additional police at such place,

It means that you are giving the power to employ police even when a labour

strike is there. This clause will be misused against the working class.

SHRI S. D. PATIL: I oppose it because it is essential to maintain the speed of the work.

SHRIMATI PARVATHI KRISHNAN: The Labour Minister is sitting there. His conscience is not aroused—I think.

MR. CHAIRMAN: I will now put amendment No. 148 of Shri Vayalar Ravi to vote.

Amendment No. 148 was put and negatived.

MR. CHAIRMAN: Now, the question is:

“That clause 40 stand part of the Bill.”

The motion was adopted.

Clause 40 was added to the Bill.

Clause 41—(Compensation for injury caused by unlawful assembly how recoverable.)

MR. CHAIRMAN: Are you moving your amendment which is in your name?

19 hrs.

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 20,—

for lines 32 to 34, substitute—

“(3) The amount of the compensation shall be paid by those found guilty in a court of law for the damage caused and in accordance with the directions of such court of law”. (119)

Sir, Clause 41(3) says:

“The amount of the compensation shall be deemed to be a fine imposed under this section, and shall be payable by the inhabitants of the disturbed area.”

What I am saying is this. This is another punitive fine. What I have said by amendment is this.

“The amount of the compensation shall be paid by those found guilty in a court of law for the damage caused and in accordance with the directions of such court of law”.

It should not be by anybody and everybody.

SHRI VAYALAR RAVI: I have also got two amendments— 141 and 142 on this clause.

MR. CHAIRMAN: Are you moving?

SHRI VAYALAR RAVI: I beg to move:

Page 20,—

Omit lines 32 to 34. (141).

Page 20,—

Omit lines 35 to 37. (142)

Sir I want to make my submission.

PROF. MADHU DANDAVATE: After the 25th Amendment the compensation has disappeared. I do not know why my Leftist friend has moved her amendment? (*Interruptions*).

SHRIMATI PARVATHI KRISHNAN: Surely, let me not disturb the compensation. When something is done, the compensation should be paid by the other people.

SHRI VAYALAR RAVI: This is an imposed fine upon the people. It must not be misused to any extent.

Moreover, I take the opportunity of warning the Minister that this will lead to a lot of litigation even by private individuals, or by anyone in the disturbed area. I may tell you that the people feel that if their property is damaged by anyone, that person will make us to go to the court of law. You may only invite litigations in Delhi itself. Take for instance Kerala. There was a communal riot in Trivandrum. You know what the Kerala Government did. They have themselves paid money as compensation to the poor people. We never fine other poor people at all. Here you want to fine the poor people. It is a

[Shri Vayalar Ravi]

very wrong thing. It is against the Gandhian principle as also against all ethics and morality of the society. I therefore oppose this Clause. I, of course, appeal to the the Gandhian leader, Prof. Madhu Dandavate and the Minister incharge to withdraw this clause.

MR. CHAIRMAN: Now, the Minister. We are on Clause 41.

SHRI S. D. PATIL: The amendment seeks to substitute the existing sub-clause (3) of Clause 41 which provides for the compensation for the injury caused by unlawful assembly which shall be deemed to be fine imposed under Clause 41 and shall be payable by the inhabitants of the disturbed area. My clause seeks to provide that the amount of compensation shall be paid by those found guilty in a court of law for the damage caused and in accordance with the directions of the court.

Looking to the provisions of subsection 4 of the same clause which empowers the District Collector to exempt any person from liability to pay any portion of the compensation amount, for sufficient reasons perhaps, the proposed improvement may not be necessary.

Further, the judicial proceedings will be long drawn out entailing delay in the payment of compensation. Under sub-clause (2) of this Clause, the District Collector will have to hold an enquiry for determining the amount of compensation under the Acquisition Order—Act Land Acquisition Act, 1954. He has got the sufficient experience for determining the compensation. The collector has got the experience as the Land Acquisition Officer.

So, I oppose the amendments.

MR. CHAIRMAN: I shall now put amendments Nos. 119, 141 and 142 to the vote of the House.

Amendments Nos. 119, 141 and 142 were put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 41 stand part of the Bill."

The motion was adopted.

Clause 41 was added to the Bill.

Clauses 42 to 45 were added to the Bill.

Clause 46

MR. CHAIRMAN: Now I come to Clause 46. There are amendments by Shri Tyagi. He is not here.

MR. CHAIRMAN: The question is:

"That Clause 46 stand part of the Bill."

The motion was adopted.

Clause 46 was added to the Bill.

Clause 47—(Removal of persons about to commit offences)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 22, line 39,—

(i) after "found" insert "guilty in a court of law"

(ii) omit "to have committed" (120).

MR. CHAIRMAN: I put amendment No. 120 to the vote of the House.

Amendment No. 120 was put and negatived.

MR. CHAIRMAN: The question is:

"That clause 47 stands part of the Bill."

The motion was adopted.

Clause 47 was added to the Bill.

Clauses 48 to 58 were added to the Bill.

Clause 59— (Duty of police officer to enforce provisions of the Act.)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 27, line 3,—

after "police officer" insert—

"not below the rank of Assistant Commissioner of Police" (121)

MR. CHAIRMAN: I now put amendment No. 121 to the vote of the House.

Amendment No. 121 was put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 59 stands part of the Bill."

The motion was adopted.

Clause 59 was added to the Bill.

Clauses 60 to 62 were added to the Bill.

Clause 63— (Emergency duties of police.)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 29, line 29,—

for "Administrator" substitute "Executive Council or the Council of Ministers" (123).

This clause relates to the declaration of essential services. It is not normal for the police to declare something as essential service; it is only the elected authority that should declare it. That is why, I have suggested that it should be either the Executive Council or the Council of Ministers which declares any service to be essential. I am totally against this authority being given to the police even on an experimental basis. I thought, the Labour Minister would come to my rescue, but it seems, he has lost the track.

SHRI S. D. PATIL: Delhi is a Union Territory and the Administrator is the agent of the President. He must have this power now. There is no council of Ministers as yet; it is

to come. It is a premature suggestion.

SHRIMATI PARVATHI KRISHNAN: Any trade can be declared as essential service. What happens to trade union rights?

MR. CHAIRMAN: I shall put amendment No. 123 to the vote of the House.

Amendment No. 123 was put and negatived.

MR. CHAIRMAN: The question is:

"That clause 63 stand part of the Bill."

The motion was adopted.

Clause 63 was added to the Bill.

Clauses 64 to 69 were added to the Bill.

Clause 70 — (Power of Central Government to authorise Commissioner of Police and certain other officers to exercise powers of District Magistrates and Executive Magistrates under the Code of Criminal Procedure, 1973.)

MR. CHAIRMAN: We take up clause 70.

SHRIMATI PARVATHI KRISHNAN: I move my amendment No. 125. You are giving the powers of the magistracy to the police?

I beg to move:

Page 31,

omit lines 30 to 35 (125).

MR. CHAIRMAN: I put amendment No. 125 to the vote of the House.

Amendment No. 125 was put and negatived.

MR. CHAIRMAN: I put clause 70 to the vote of the House.

The question is:

"That clause 70 stand part of the Bill."

The motion was adopted.

Clause 70 was added to the Bill.

Clauses 71 to 82 were added to the Bill.

Clause 83—(Causing any obstruction in a street)

MR. CHAIRMAN: We take up clause 83.

SHRIMATI PARVATHI KRISHNAN: I move my amendment No. 171 Page 34,—

omit lines 42 to 44 (171)

MR. CHAIRMAN: I put amendment No. 171 to the vote of the House.

Amendment No. 171 was put and negatived.

MR. CHAIRMAN: The question is: "That clause 83 stand part of the Bill."

The motion was adopted.

Clause 83 was added to the Bill.

Clause 84 was added to the Bill.

Clause 85—(Causing obstruction and annoyance by performances, etc.)

MR. CHAIRMAN: We take up clause 85.

SHRIMATI PARVATHI KRISHNAN: I move my amendment No. 172 I beg to move:

Page 35,—

omit lines 8 and 9. (172)

You want to deprive us of civil rights?

MR. CHAIRMAN: I put amendment No. 172 to the vote of the House.

Amendment No. 172 was put and negatived.

MR. CHAIRMAN: The question is:

"That clause 85 stand part of the Bill."

The motion was adopted.

Clause 85 was added to the Bill.

Clauses 86 to 90 were added to the Bill.

Clause 91—(Behaving indecently in public.)

MR. CHAIRMAN: We take up clause 91.

SHRIMATI PARVATHI KRISHNAN: I move my amendment No. 126. I beg to move:

Page 35, lines 40 to 43,—

omit "or not, or use indecent language or behave indecently or riotously or in a disorderly manner in a street or public place or place of public resort or in any office, police station or station house". (126)

MR. CHAIRMAN: I shall now put amendment No. 126 to the vote of the House.

Amendment No. 126 was put and negatived.

MR. CHAIRMAN: The question is:

"That clause 91 stand part of the Bill."

The motion was adopted.

Clause 91 was added to the Bill.

Clauses 92 to 97 were added to the Bill.

Clause 98—Penalty for failure to keep in confinement cattle, etc.)

SHRIMATI PARVATHI KRISHNAN: I beg to move:—

Page 36,—

for lines 30 to 35, substitute—

"(a) for the first offence with fine which may extend to fifty rupees; and

(b) for the second or subsequent offence with fine which may extend to one hundred rupees." (173)

Page 37,—

for lines 15 and 16, substitute—

"if they are the property of the person convicted of the offence". (174)

MR. CHAIRMAN: I shall now put amendments Nos. 173 and 174 to the vote of the House.

Amendments Nos. 173 and 174 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 98 stand part of the Bill."

The motion was adopted.

Clause 98 was added to the Bill.

Clauses 99 to 108 were added to the Bill.

Clause 109—(Penalty for disobedience to order under section 27.)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 39, lines 26 and 27,—

for "three months" substitute "one month". (175)

Page 39, lines 27 and 28,—

for "five hundred rupees or with both" substitute "five rupees". (176)

MR. CHAIRMAN: I shall now put amendments Nos. 175 and 176 to the vote of the House.

Amendments Nos. 175 and 176 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 109 stand part of the Bill."

The motion was adopted.

Clause 109 was added to the Bill.

Clause 110—(Penalty for contravening regulations, etc., under section 28.)

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 39, line 32,—

add at the end—

"by a fine which may extend to twenty-five rupees". (177)

Pages 39 and 40,—

omit lines 33 to 47 and 1 to 7, respectively. (178)

MR. CHAIRMAN: I shall now put amendments Nos. 177 and 178 to the vote of the House.

Amendments Nos. 177 and 178 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 110 stand part of the Bill."

The motion was adopted.

Clause 110 was added to the Bill.

Clauses 111 to 117 were added to the Bill.

Clause 118—(Penalty for opposing or not complying with direction given under clause (b) of sub-section (1) of section 59)

SHRI VAYALAR RAVI: I beg to move:

Page 42, line 4,—

for "opposes" substitute "refuses". (153)

Page 42, line 6,—

for "the opposition" substitute "the refusal". (154)

Please think for a minute. Clause 118 says: "Whoever opposes or fails forthwith to comply with any reasonable requisition made by a police officer.....". But I have a right to go to a court of law and that is also opposition. If I file a suit, that is also opposition. So, I have suggested that instead of 'opposes' the word 'refuses' may be inserted so that I have a right to oppose it through legal means. Refusal means not accepting or refusing in a different form. The word 'opposes' may deny my right to resort to legal action or legal method not to comply with that order. So, in order to preserve the right of the citizens to go to a court of law, I request him to accept my amendment.

SHRI S. D. PATIL: I am opposing the amendment because 'refuses' connotes more meaning than 'opposes'. Clause 118 says, "Whoever opposes or fails forthwith to comply with any reasonable requisition made by a police officer". Even opposition is made punishable.

SHRI VAYALAR RAVI: Am I not entitled to go to a court of law and oppose it legally?

SHRI S. D. PATIL: Opposition in a court of law is different. But you want to put the word 'refuses'.

SHRI VAYALAR RAVI: I want to help you as well as the citizens. You will agree that the citizens must have the right to oppose it legally.

Please understand the point.

SHRI S. D. PATIL: The expression "failure" includes refusal. Therefore, it is all right.

MR. CHAIRMAN: I put amendment Nos. 153 and 154 to the House.

Amendments Nos. 153 and 154 were put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 118 stand part of the Bill."

The motion was adopted.

Clause 118 was added to the Bill.

Clause 119—(Penalty for contravening directions under section 65.)

SHRI VAYALAR RAVI: I beg to move:

Page 42, line 13,—

for "opposes" substitute "refuses". (155)

Page 42, line 14,—

for "the opposition" substitute "the refusal". (156)

MR. CHAIRMAN: I put amendment Nos. 155 and 156 to the House.

Amendments Nos. 155 and 156 were put and negatived.

MR. CHAIRMAN: The question is:

"That Clause 119 stand part of the Bill."

The motion was adopted.

Clause 119 was added to the Bill.

Clause 120 was added to the Bill.

Clause 121—(Neglect or refusal to serve as special police officer)

SHRI VAYALAR RAVI: I beg to move:

Page 42,—

after line 36, insert—

"(2) Such punishment shall automatically cancel the certificate of appointment of such a Special Police Officer." (159)

The clause only stipulates the punishment. That does not mean he will lose his certificate of appointment. I want that automatically he must cease to be a Special Police Officer. Once he is convicted, on what moral authority can he continue? There is no such provision in the Clause. So, I have moved it. Please accept it.

SHRI S. D. PATIL: I accept the amendment.

MR. CHAIRMAN: The question is:

Page 42,—

after line 36, insert—

"(2) Such punishment shall automatically cancel the certificate of appointment of such a Special Police Officer." (159)

The motion was adopted.

MR. CHAIRMAN: The question is:

"That clause 121, as amended, stand part of the Bill."

The motion was adopted.

Clause 121, as amended, was added to the Bill.

Clause 122—(Penalty for making false statement, etc., and for misconduct of Police Officers)

SHRI VAYALAR RAVI: I beg to move:

Page 43, lines 7 and 8,—

for "one hundred" substitute—

"five hundred". (160)

MR. CHAIRMAN: I put amendment No. 160 to the House.

Amendment No. 160 was put and negatived.

MR. CHAIRMAN: The question is:

"That clause 122 stand part of the Bill."

The motion was adopted.

Clause 122 was added to the Bill.

Clauses 123 to 125 were added to the Bill.

Clause 126—(Penalty for unauthorised use of police uniforms.)

SHRI VAYALAR RAVI: My amendment No. 161 is to deal with those people who imitate the police officers and commit dacoity and other crimes. If you do not want it, I will not move it.

SHRI S. D. PATIL: I do not want it.

MR. CHAIRMAN: The question is:

"That clause 126 stand part of the Bill".

The motion was adopted.

Clause 126 was added to the Bill.

Clause 127—(Power to make regulations regarding carrying weapons without authority.)

SHRI VAYALAR RAVI: My amendment No. 162 seeks to add sticks or lathis. You are referring to sword, spear, bludgeon, gun etc. Lathis and sticks are also lethal weapons.

SHRI S. D. PATIL: If I accept it, it will penalise the agriculturists. I do not accept it.

MR. CHAIRMAN: The question is:

"That clause 127 stand part of the Bill."

The motion was adopted.

Clause 127 was added to the Bill.

Clauses 128 to 141 were added to the Bill.

Clause 142—(Public Notices how to be given.)

SHRI VAYALAR RAVI: I beg to move:

Page 46, line 20,—

for "Urdu or English" substitute—
"Urdu and English". (163)

This clause relates to the procedure for public notices. What I want to emphasize is that Delhi being the capital of India, many people coming from other States are living here, and they speak different languages. So, I appeal to the Minister to accept the amendment to make it "and English".

SHRI S. D. PATIL: I accept it.

MR. CHAIRMAN: The question is:
Page 46, line 20,—

for "Urdu or English" substitute—
"Urdu and English". (163)

The motion was adopted.

MR. CHAIRMAN: The question is:
"That clause 142, as amended, stand part of the Bill".

The motion was adopted.

Clause 142, as amended, was added to the Bill.

Clauses 143, 144 and 145 were added to the Bill.

Clauses 146 and 147 were added to the Bill.

Clause 148—(Notification of Rules and Regulations in the Official Gazette and laying of Rules and Regulations.)

SHRI VAYALAR RAVI: My amendment No. 163 seeks to add the "Legislative Assembly" after "Metropolitan Council". It is up to you to accept it or not.

SHRI S. D. PATIL: It is too early. I do not accept it.

MR. CHAIRMAN: The question is:

"That clause 148 stand part of the Bill".

The motion was adopted.

Clause 148 was added to the Bill.

Clauses 149 to 152 were added to the Bill.

First Schedule

SHRIMATI PARVATHI KRISHNAN: I beg to move:

Page 52, line 5,—

omit "1. The Press and Registration of Books Act, 1867." (129)

Page 52, line 7,—

omit "3. The Indian Lunacy Act, 1912." (130)

Page 52, line 10,—

omit "6. The Cinematograph Act, 1952." (131)

Page 52, line 19,—

omit "3. The Madras Dramatic Performances Act, 1954, as in force in Delhi." (132)

MR. CHAIRMAN: Now, I put Amendment Nos. 129, 130, 131 and 132 moved by Shrimati Parvathi Krishnan to the vote of the House.

Amendments Nos. 129 to 132 were put and negatived.

MR. CHAIRMAN: The question is:

"That the First Schedule stand part of the Bill."

The motion was adopted.

The First Schedule was added to the Bill.

The Second Schedule, the Third Schedule, Clause 1, the Enacting Formula and The Title were added to the Bill.

SHRI S. D. PATIL: I move:

"That the Bill, as amended, be passed."

But while doing so, there is one clarification:

Page 13, after line 28, insert—

"Provided that no such scrutiny or certificate shall be required in the case of any performance with respect to which a similar certificate has been granted under any

law for the time being in force in any State."

This should be added.

SHRIMATI PARVATHI KRISHNAN: Is this an amendment to an amendment?

SHRI S. D. PATIL: It is only re-casting Amendment No. 159 to Clause 121.

SHRIMATI PARVATHI KRISHNAN: It should have been done at that time. The way they are rushing it through, I take serious objection to it. At that very time, why could it not be properly examined? It could have been said. "We will re-word it."

PROF. MADHU DANDAVATE: On a point of order, Sir. It has been an accepted convention that when an amendment is accepted, in order that the substance should tally with the rest of the portion, there have been a number of cases in which certain consequential changes had to be made....

SHRIMATI PARVATHI KRISHNAN: We do not want these homilies and lectures.

PROF. MADHU DANDAVATE: I am not addressing the lady member; I am addressing the Chair. I have the full right.

There have been precedents in which when an amendment is accepted, in order that it should suit the context of the entire text of the Bill, constructional changes are to be made. The mover has also accepted it and it is for the acceptance of the House that it has been done.

SHRI VAYALAR RAVI: Before the third reading, I want to make a submission....

SHRIMATI PARVATHI KRISHNAN: How can it be before the third reading?

SHRI VAYALAR RAVI: This is a very important Bill. Even though we had some reservations to getting the Bill through by sitting late, because

we wanted to cooperate with the Government and there was the necessity to pass the Bill as early as possible, we agreed to that. We pressed for a division only to express our dissatisfaction or disapproval of the Ordinance. Nothing more.

We are very glad that the hon. Minister has been good enough to accept some of the amendments. The Minister has been busy with the Constitution Amendment Bill for three days and, probably, he had less time to go through the Bill thoroughly. But the office, the Department, should have been careful to study every amendment that was given. They have to put all the notes to the Minister. I note with regret that the Minister has not been properly briefed. I say, the Minister must reprimand the officers who have not done the home-work and not briefed the Minister properly. The Minister was busy for three days with the Constitution Amendment Bill. But it is the duty of the office to do the home-work. We find that the officers were so hopeless, callous and indifferent to the House—it is an insult to the House—that they can carry the Members of Parliament for a ride. We want that the Ministers should always get proper briefing. I record my strong protest, I am glad that the Minister took a lot of pains and, I hope, we will pass the Bill.

SHRIMATI PARVATHI KRISHNAN: I am sorry I do not agree with what Mr. Vayalar Ravi has said. It is some days since we had a discussion on this. At that time, the specific points were raised and the amendments were given. All the amendments would have been brought to the notice of the Minister. Just because one or two amendments have been accepted, it does not mean that bouquets have to be thrown. No. Whatever the officers do, they do. On the floor of the House, the Minister is responsible to us. It is he who has to answer; the officers cannot answer. Therefore, I hold the Minister responsible. So many days have gone by since we took

this up, and he should have gone into it, he should have sat with his officers; he should have been in a position to clarify each amendment. There is a saying, and I would remind the hon. Members of the House of this, namely, that pearls can never be cast before swine; I repeat that saying. I would, once again, like to assert that it is not just cooperation and all that. The Coast Guard Bill and other pieces of legislation were rushed through for prestige. I am amazed and shocked, and I take serious objection to the manner in which we have been asked today to sit and cooperate. Because of the Ordinance, it should have been brought much earlier.

SHRI S. D. PATIL: I am very thankful to all the hon. Members who have given utmost cooperation; I also thank Mrs. Parvathi Krishnan even though I had reason to anger her for, some time—because I have not accepted some of her amendments.

SHRIMATI PARVATHI KRISHNAN: That is most unfair... (*Interruptions*).

SHRI S. D. PATIL: I once again thank the hon. Members of this House for lending their support within a very short time.

MR. CHAIRMAN: Mr. Minister, now you have to rescind all this; you have to move a Resolution to rescind this—the amendment that has been adopted...

SHRI S. D. PATIL: This particular amendment is a consequential one. It is not something which touches the substance of it. When the amendment has been accepted, it will have to be framed like this. It is not that we are making a departure. It is only consequential.

MR. CHAIRMAN: Hon. Minister, you will have to put it again under the rules. (*Interruptions*) Rules are rules.

SHRI C. K. CHANDRAPPA: What is the business before the House now?

MR. CHAIRMAN: The business is before you. Nothing should be done in a hurry.

SHRI C. K. CHANDRAPPAN: In the history of this Parliament, never before...

SHRIMATI PARVATHI KRISHNAN: In the last 31 years.

SHRI C. K. CHANDRAPPAN:... clauses have been hustled like this.

SHRI S. D. PATIL: Sir, I do not press for it. Leave it as it is.

AN HON. MEMBER: Do not press for what?

SHRI S. D. PATIL: For the new thing—to which you are objecting.

MR. CHAIRMAN: Now, the question is:

"That the Bill, as amended, be passed."

Those in favour will please say 'Aye'.

SEVERAL HON. MEMBERS: 'Aye'.

MR. CHAIRMAN: Those against will please say 'No'.

SOME HON. MEMBERS: 'No'.

MR. CHAIRMAN: I think the 'Ayes' have it. The motion is adopted.

SOME HON. MEMBERS: The Noes have it.

MR. CHAIRMAN: Let the Lobbies be cleared...

SHRI A. BALA PAJANOR (Pondicherry): I want to know one particular point. Can a Bill be passed without there being a quorum in the House?

SHRI C. K. CHANDRAPPAN: What is happening?

MR. CHAIRMAN: The bell is ringing. We are waiting for the division.

SHRI C. K. CHANDRAPPAN: 3 minutes have passed.

SHRI A. BALA PAJANOR: I want to go on record on one particular point. The Government has asked us to cooperate on many matters. Cannot they at least issue a whip to their Members on this Bill for which we are waiting here? This is a very important matter. We want to know. From your side what are you going to do? 152 clauses we have passed in just 1 1/2 hours.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): There can be no division if there is no quorum.

SHRI A. BALA PAJANOR: You will have to find out whether there is quorum in the House.

MR. CHAIRMAN: That the division result itself will show... Now, I find, there is no quorum in the House.

As there is no quorum, we cannot go on with this Bill. The House now stands adjourned till 11 a.m. tomorrow.

19.45 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday August 24, 1976/Bhadra 2, 1900 (Saka).